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**STANDING COMMITTEE ON SOCIAL JUSTICE AND
EMPOWERMENT
(2014 -15)**

(SIXTEENTH LOK SABHA)

**MINISTRY OF SOCIAL JUSTICE AND
EMPOWERMENT (DEPARTMENT OF SOCIAL
JUSTICE AND EMPOWERMENT)**

**THE CONSTITUTION (SCHEDULED CASTES)
ORDERS (AMENDMENT) BILL, 2014**

FIFTH REPORT



**LOK SABHA SECRETARIAT
NEW DELHI**

December, 2014/Agrahayana, 1936 (Saka)

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Presented to Lok Sabha on 19.12.2014

Laid in Rajya Sabha on 19.12.2014



LOK SABHA SECRETARIAT

NEW DELHI

December, 2014/Agrahayana, 1936 (Saka)

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**COMPOSITION OF THE STANDING COMMITTEE ON SOCIAL JUSTICE AND
EMPOWERMENT (2014-2015)**

SHRI RAMESH BAIS - CHAIRMAN

**MEMBERS
LOK SABHA**

2. Shri Jasvantsinh Sumanbhai Bhabhor
- *3. Chh. Udayan Raje Bhonsle
4. Kunwar Bharatendra
5. Shri Dilip Singh Bhuria
6. Shri Santokh Singh Chaudhary
7. Shri Jhina Hikaka
8. Shri Prakash Babanna Hukkeri
- **9. Sadhvi Niranjana Jyoti
10. Shri Bhagwant Khuba
11. Shri Sadashiv Lokhande
12. Smt. Maragatham K.
13. Shri Kariya Munda
14. Prof. A.S.R. Naik
15. Shri Asaduddin Owaisi
16. Sadhvi Savitri Bai Phule
17. Dr. Udit Raj
18. Smt. Satabdi Roy
19. Prof. Sadhu Singh
20. Smt. Neelam Sonkar
21. Vacant

**MEMBERS
RAJYA SABHA**

22. Smt. Jharna Das Baidya
23. Shri Ahamed Hassan
24. Smt. Sarojini Hembram
25. Shri Prabhat Jha
- #26. Shri. Avtar Singh Karimpuri
27. Smt. Mohsina Kidwai
28. Shri Praveen Rashtrapal
29. Shri Nand Kumar Sai
30. Smt. Vijila Sathyananth
31. Smt. Wansuk Syiem

* Chh. Udayan Raje Bhonsle ceased to be a Member of the Committee w.e.f. 7.10.2014.

** Sadhvi Niranjana Jyoti ceased to be a Member of the Committee w.e.f. 9.11.2014 consequent upon her appointment as Minister.

Shri. Avtar Singh Karimpuri ceased to be a Member of the Committee consequent upon his retirement from Rajya Sabha w.e.f. 25.11.2014.

LOK SABHA SECRETARIAT

1. Shri Ashok Kumar Singh - Joint Secretary
2. Shri Ashok Sajwan - Director
3. Shri Yash Pal Sharma - Senior Executive Assistant

INTRODUCTION

I, the Chairman of the Standing Committee on Social Justice and Empowerment having been authorized by the Committee to submit the Report on their behalf, do present this Fifth Report of the Committee on "The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2014" pertaining to the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).

2. The Bill was introduced in Rajya Sabha on 11th February, 2014 and was initially referred to the Standing Committee on Social Justice and Empowerment on 5.3.2014 for examination and Report. The examination could not be completed in view of announcement of General Elections, 2014 and the dissolution of 15th Lok Sabha. The Bill was again referred to the Committee by the Hon'ble Speaker, Lok Sabha on 16.9.2014 under Rule 331E (b) of the Rules of Procedure and Conduct of Business in Lok Sabha for examination and report.

3. The Committee heard the views of National Commission for Scheduled Castes and took oral evidence of the representatives of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment) Registrar General of India and the Ministry of Law and Justice (Legislative Department) on 26.11.2014.

4. The Committee wish to express their thanks to the representatives of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment), Registrar General of India, Ministry of Law and Justice (Legislative Department) and National Commission for Scheduled Castes for their cooperation in placing before them their considered views and perceptions on the provisions of the Bill and for furnishing written notes and information that the Committee had desired in connection with the examination of the Bill.

5. The Committee considered and adopted the Draft Report on "The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2014" at their sitting held on 17.12.2014.

6. For facility of reference and convenience, the observations and recommendations of the Committee have been printed in bold letters in the body of the Report.

**New Delhi;
17 December, 2014
26 Agrahayana, 1936 (Saka)**

**RAMESH BAIS,
Chairman,
Standing Committee on Social
Justice and Empowerment.**

REPORT
CHAPTER I
INTRODUCTORY

1.1 The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2014 (**Annexure-I**) was introduced in Rajya Sabha on 11.2.2014. The objects and reasons of the Bill are to include certain synonymous communities in respect of entries in the list of the Scheduled Castes for the States of Haryana, Karnataka and Odisha and the Union Territory of Dadra and Nagar Haveli. The Bill also seeks to effect change in Part XXIV of the Constitution (Scheduled Castes) Order, 1950 relating to Uttaranchal by changing the name of 'Uttaranchal' to 'Uttarakhand'.

Background

1.2 The Constitutional provisions in regard to specification of "Scheduled Castes" are as under:-

Article 366: Definitions

"(24) "Scheduled Castes" means such castes, races or tribes or parts of or groups within such castes, races or tribes as are deemed under article 341 to be Scheduled Castes for the purpose of the Constitution".

"Article 341: Scheduled Castes

(1) The President may with respect to any State or Union Territory and where it is a State after consultation with the Governor thereof, by public notification, specify the castes, races or tribes or parts of or groups within castes, races or tribes which shall for the purposes of this Constitution be deemed to be Scheduled Castes in relation to that State or Union Territory, as the case may be.

(2) Parliament may by-law include in or exclude from the list of Scheduled Castes specified in a notification issued under clause (1) any caste, race or tribe or part of or group within any caste, race or tribe, but save as aforesaid a notification issued under the said clause shall not be varied by any subsequent notification."

1.3 The Ministry informed that the criteria followed for consideration of specification of a caste etc. as a Scheduled Caste is 'extreme social, educational and economic backwardness arising out of traditional practice of untouchability.'

1.4 After promulgation of the Constitution, in exercise of powers conferred by clause (1) of Article 341 of the Constitution of India, the President made following six Orders between 1950 and 1978, for specifying castes as Scheduled Castes in relation to various States/Union Territories:-

- (i) The Constitution (Scheduled Castes) Order, 1950,
- (ii) The Constitution (Union Territories) Scheduled Castes Order, 1951,
- (iii) The Constitution (Jammu & Kashmir) Scheduled Castes Order, 1956,
- (iv) The Constitution (Dadra & Nagar Haveli) Scheduled Castes Order, 1962,
- (v) The Constitution (Pondicherry) Scheduled Castes Order, 1964,
- (vi) The Constitution (Sikkim) Scheduled Castes Order, 1978.

1.5 The Ministry further informed that the first Order of 1950, as amended from time to time, is for 25 States and as follows:-

- (i) Andhra Pradesh, (ii) Assam, (iii) Bihar, (iv) Chhattisgarh, (v) Goa, (vi) Gujarat, (vii) Haryana, (viii) Himachal Pradesh, (ix) Jharkhand, (x) Karnataka, (xi) Kerala, (xii) Madhya Pradesh, (xiii) Maharashtra, (xiv) Manipur, (xv) Meghalaya, (xvi) Mizoram, (xvii) Orissa, (xviii) Punjab, (xix) Rajasthan, (xx) Tamil Nadu, (xxi) Tripura, (xxii) Uttar Pradesh, (xxiii) Uttaranchal, (xxiv) West Bengal and (xxv) Telengana.

1.6 The second Order of 1951, as amended from time to time, is for 3 Union Territories as follows:-

- (i) Delhi, (ii) Chandigarh and (iii) Daman and Diu.

1.7 The above mentioned Orders have been amended from time to time by following Acts of Parliament enacted as per Article 341(2) of the Constitution between 1956 and 2007:-

- (i) The Scheduled Castes & Scheduled Tribes Orders (Amendment) Act, 1956,
- (ii) The Scheduled Castes & Scheduled Tribes Orders (Amendment) Act, 1976,
- (iii) The Constitution (Scheduled Castes) Orders (Amendment) Act, 1990,

- (iv) The Constitution (Scheduled Castes) Orders (Amendment) Act, 2002,
- (v) The Constitution (Scheduled Castes & Scheduled Tribes) Orders (Amendment) Act, 2002,
- (vi) The Constitution (Scheduled Castes) Orders (Second Amendment) Act, 2002,
- (vii) The Scheduled Castes & Scheduled Tribes Order (Amendment) Act, 2002, and
- (viii) The Constitution (Scheduled Castes) Order (Amendment) Act, 2007.

1.8 Presently, 1264 castes etc. have been specified as Scheduled Castes in relation to various States and Union Territories (**Annexure-II**). Details in regard to their names are contained in six Presidential Orders, as amended from time to time (**Annexure-III**).

1.9 The Government of India has laid down Modalities (**Annexure-IV**), for considering proposals in regard to modifications in the lists of Scheduled Castes and Scheduled Tribes, which involve following steps:-

- (i) The complete proposal with ethnographic support, to modify the existing list of Scheduled Castes is made by the concerned State Government/Union Territory Administration.
- (ii) The proposal is then referred to the Registrar General of India (RGI), for seeking comments.
- (iii) The proposal once not agreed to by the RGI, is referred back to the concerned State Government/Union Territory Administration, for seeking further justification of their proposal, in the light of the comments of the RGI.
- (iv) The proposal, if received back from concerned State Government/Union Territory Administration, with further justifications, is again referred to the RGI for consideration.
- (v) If the proposal is not agreed to by the RGI second time, the Government of India may consider rejection of the proposal.
- (vi) The proposal agreed to by the RGI, is referred to the National Commission for Scheduled Castes (NCSC), for seeking comments.
- (vii) If the proposal is not agreed to by the NCSC, it is rejected with approval of Minister for Social Justice & Empowerment.
- (viii) Such proposals, which have been agreed to by the RGI and the NCSC are processed further and introduced as a Bill for consideration and passing by the Parliament, as required under Article 341(2) of the Constitution of India. After the Bill is passed by both the Houses of Parliament and assent of the President is obtained the amendments are notified.

Proposals contained in the present Bill

1.10 Proposals had been received from the State Governments of Haryana, Karnataka and Odisha and the Union Territory of Dadra and Nagar Haveli for certain modifications in the list of Scheduled Castes of these States and Union Territory. The NCSC and RGI have also conveyed their concurrence to the proposed modifications. To give effect to the proposed modifications, it is proposed to amend the following two Presidential Orders:-

- (i) The Constitution (Scheduled Castes) Order, 1950; - in respect of Haryana, Karnataka, and Odisha and
- (ii) The Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962.

1.11 The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2014 comprises 10 amendments which are as follows:-

Sl. No.	State/ Union Territory	Inclusion as synonym	Other modification	Total
1	Haryana	1	-	1
2	Karnataka	1	-	1
3	Odisha	6	-	6
4	Uttaranchal	-	1#	1
5	Dadra and nagar Haveli	1	-	1
	Total	9	1	10

*Changing the name of Uttaranchal to Uttarakhand.

1.12 The Ministry furnished a statement showing existing entry, proposed modification, entry as it would read after modification and remarks in respect of 10 proposed amendments as under :-

State/ Union Territory.	Existing entry	Proposed modification	Entry, as it would read after proposed modification	Remarks
1	2	3	4	5
Amendment in the Constitution (Scheduled Castes) Order, 1950				
Haryana	19. Kabirpanthi, Julaha	Inclusion of Kabirpanthi Julaha as synonym of Kabirpanthi, Julaha	19. Kabirpanthi, Julaha, Kabirpanthi Julaha,	Recommendation of Government of Haryana to include Kabirpanthi Julaha as a synonym of Kabirpanthi, Julaha has been

				endorsed by the Registrar General of India (RGI) and National Commission for Scheduled Castes (NCSC).
Karnataka	23. Bhovi, Od, Odde, Vaddar, Waddar, Voddar, Woddar	Inclusion of Bovi (Non-Besta), Kalluvaddar, Mannuvaddar as synonym of Bhovi, Od, Odde, Vaddar, Waddar, Voddar, Woddar	23. Bhovi, Od, Odde, Vaddar, Waddar, Voddar, Woddar, Bovi (Non-Besta), Kalluvaddar, Mannuvaddar	Recommendation of Government of Karnataka for inclusion of Bovi (Non-Besta), Kalluvaddar, Mannuvaddar as synonyms of Bhovi, Od, Odde, Vaddar, Waddar, Voddar, Woddar has been agreed to both by the RGI and NCSC.
Odisha	26. Dhoba, Dhobi	Inclusion of Rajak, Rajaka as synonym of Dhoba, Dhobi	26. Dhoba, Dhobi, Rajak, Rajaka	Government of Odisha informed that Rajaka and Rajak are synonyms of Dhoba, Dhobi, a Scheduled Caste in Odisha and they have the same and exact socio, cultural features. Both the RGI and NCSC have concurred.
	27. Dom, Dombo, Duria Dom,	Inclusion of Adhuria Dom, Adhuria Domb as synonym of Dom, Dombo, Duria Dom	27.Dom, Dombo, Duria Dom, Adhuria Dom, Adhuria Domb	Government of Odisha informed that Adhuria Dom, Adhuria Domb is a section of the notified community Dom, Dombo, Duria Dom. Both RGI and NCSC have concurred.
	44. Katia	Inclusion of Khatia as synonym of Katia	44. Katia, Khatia	Government of Odisha recommended inclusion of Khatia as a synonym of Katia, as the former appears to be a phonetic variation of later, having same socio-cultural and economic features. Both RGI and NCSC have concurred.
	45. Kela, Sapua Kela, Nalua Kela, Sabakhia Kela, Matia Kela	Inclusion of Gaudia Kela as synonym of Kela, Sapua Kela, Nalua Kela, Sabakhia Kela, Matia Kela	45.Kela, Sapua Kela, Nalua Kela, Sabakhia Kela, Matia Kela, Gaudia Kela,	Government of Odisha informed that Gaudia Kela is a synonym of notified community Kela, Sapua Kela, a Scheduled Caste in Odisha and has same and exact socio-cultural and economic features. Both RGI and NCSC have concurred.
	46. Khadala	Inclusion of Khadal, Khodal as synonym of Khadala	46.Khadala, Khadal, Khodal	Recommendation of Government of Odisha that Khadal and Khodal appear to be a minor phonetic variation of Khadala, a Scheduled Caste in Odisha has been endorsed by ORGI and NCSC.
	91. Turi	Inclusion of Betra as synonym of Turi	91.Turi, Betra	Government of Odisha recommended inclusion of Betra community as a synonym of Turi, a Scheduled Caste, on the ground that both the communities have same traditional occupation, common surnames and clans. Both RGI and NCSC have concurred.

Uttaranchal	Part-XXIV-Uttaranchal	Change of the heading of Part-XXIV-Uttaranchal	Part-XXIV-Uttarakhand	The name of the State of Uttaranchal has been changed to Uttarakhand vide the Uttaranchal (Alteration of Name) Act, 2006, w.e.f.01.01.2007.
Amendment in the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962				
Dadra and Nagar Haveli	2.Chamar	Inclusion of Rohit as synonym of Chamar	2. Chamar, Rohit	The Administration of Union territory of Dadra and Nagar Haveli informed that Rohit is a synonym of Chamar. Both, RGI and NCSC have concurred.

1.13 On being asked about the estimated population of these communities and their economic status, the Ministry stated that, “ the estimated population of the communities, proposed for inclusion in the list of Scheduled Castes in the present Bill is not available. It has been reported by the State Governments that these communities are socially, educationally and economically backward”.

1.14 The Secretary, Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment) further clarified during evidence:-

“The other thing which you have asked is about their number, but we cannot give it to you. The reason behind it is that whatever census have been made so far, only scheduled caste people are counted and it is not even for backward classes. Therefore, we do not have the figures of the castes which are not included in scheduled castes.”

1.15 When asked about the procedure adopted by the National Commission for Scheduled Castes in identification of a caste as Scheduled Castes, it was informed that the Commission considers those proposals which are received from the Nodal Ministry of Social Justice and Empowerment as per the approved modalities. The modalities provide that the proposal should contain the proposal of the State Government concerned and comments of the RGI from the Ministry of Social Justice and Empowerment and the Commission will provide its comments thereafter. Accordingly, on receipt of the complete proposal as per the approved modalities, the

proposal is placed before the Commission for its consideration. The procedure adopted by the NCSC is as under :-

- (i) As per the decision taken by the Commission in its meeting held on 3/12/2012 Public hearings can be held in the areas relevant to the claims under examination.
- (ii) The proposals can be also examined by the Commission's State Office.
- (iii) The demographic data and other relevant information are collected from the concerned States, Ministry of Social Justice and Empowerment and RGI. This information are examined by the NCSC at the time of consideration of the proposals.
- (iv) If needed, personal hearing is also held with the officers of the State Government concerned to ascertain the social status of the proposed caste for inclusion/exclusion and reports taken.
- (v) Thereafter, on receipt of the complete information and proposal from the Nodal Ministry i.e. Ministry of Social Justice and Empowerment, and as per the approved modalities, the proposal is considered by the Commission and views of the Commission is communicated to the Nodal Ministry.

1.16 When asked regarding the procedure followed by RGI in identification of a caste as Scheduled Caste, the RGI in their written reply submitted that "the procedure followed by RGI in identification of a caste as a Scheduled Caste, is based on the criterion laid down by the Lokur Committee in 1965. The test of extreme social, educational and economic backwardness of castes arising out of traditional practice of untouchability is the sole criterion for identification of caste as a Scheduled Caste. The office of the RGI does not examine any case regarding inclusion/exclusion in/from the list of SCs on its own. It only takes up proposals which are referred to it by the Ministry of Social Justice & Empowerment".

1.17 In response to a specific query when the list regarding criteria for inclusion in the Scheduled Caste was first prepared, the Secretary stated as under:-

“The Hon’ble Member has rightly said that initially the list was prepared in the year 1931 and was based on the then census. The then Commissioner had visited village to village and analysed the situation there. The only criterion for being a Scheduled Caste is that there has to be a disability through untouchability. In case if there is some untouchability, then only it will be considered as SC otherwise not. The Hon’ble Member has stated that from other States too, there are demands to declare other castes also as SCs. We see things through ethnographic study and on this basis, the same has been classified as to what relationship one caste has to the other. You have just said that they meet each other and eat together, it is not related to untouchability. Original list was prepared in 1931 and it was the first published report and after it, amendments are being made. No amendments can become effective until it is approved by the Parliament. It is strict enough and hence nothing can be added to it. Even if a State wants so, it cannot add anything since this is the procedure”.

1.18 As regards, checks for inclusion of new Castes which are not SCs, the Secretary responded as under:-

“The modality therein is first seen by the RGI. RGI sees it according to ethnographic study as to whether this can be included in SC list or not. Until and unless it is approved by RGI for inclusion in Scheduled Caste, the process cannot be pushed forward. RGI says that this can be taken as Scheduled Caste based on old records. After that, it is sent to National Commission for Scheduled Castes. Then a survey is conducted on Commission level. Based on it, the Commission decides as to whether this should be included or not. If RGI approves it and negated by National Commission for Scheduled Castes, then also it cannot be done. Unless approval is obtained from both sides, no caste can be included in Scheduled Caste list. The procedure is so strict that nobody can take undue advantage. Our effort is to ensure benefits for Scheduled Castes and also to see that others don’t take undue benefit of it. In this way, the interests of Scheduled Castes are protected. Therefore, I would like to assure the Hon’ble Member that we will make efforts to check inclusion of the caste which are not Scheduled Castes.”

1.19 The Registrar General of India (RGI) was asked whether any anthropological studies have been done recently and efforts made to update the anthropological and ethnographic data of the castes. In response, the RGI informed that “they do not conduct field based anthropological studies for getting updated information on the socio-economic and ethnic profile of the concerned caste proposed for scheduling. The information on the concerned caste is availed from the old and contemporary published anthropological and ethnographic literatures of repute as well as Census

Reports of pre-independence period. In addition to that information furnished by the State Government/UT Administration is also taken into account. The data relating to the distribution, literacy occupations and other socio-demographic variables collected on concerned SC/ST during the decadal Censuses is used while examination of the proposals related to the exclusion of Caste from the SCs list”.

1.20 On the above issue, the Secretary further clarified during evidence:-

“It has not been done so far. One socio-economic caste survey was conducted and the same was being undertaken by Ministry of Rural Development and in urban areas, this task was taken up by Ministry of Housing and Urban Poverty Alleviation (HUPA). But the same has not been finalized so far. Once that report is received, we will get caste-wise figures. As on today, we have the number of scheduled castes but we don't have the number of other castes because it is not conducted on that basis. Therefore, as I said, we are unable to give it. xxx Since we ask the State Governments in this regard. But the State Governments also repeat the same that they do not have their number. They can have an idea but not an authentic figure. So, I have answered that we do not have the numbers.”

1.21 When asked how the percentage of reservation in a State is fixed, the Secretary clarified that in a State it can vary. It varies as per the population but in some States there is the cap of 50 percent.

1.22 On the issue of enhancement of reservation of Scheduled Castes, the Secretary responded as under:-

“Sir, the percentage of reservation in Government of India is fixed by DOPT. As you might be aware that last time when the Committee had met this was one of the issues that was raised and DOPT said that they would consider as to how it can be done. But as the hon. Member was saying that if the limit of 50 per cent is there, for Scheduled Castes, Scheduled Tribes and also for backward classes. So, this overall reservation should not exceed 50 per cent. Obviously if you want to increase for one, then it has to be decreased for some castes, either Scheduled Tribes or backward class. Something has to be affected. So, it is a decision that the DOPT would take in their wisdom. They are examining it as directed by the Committee.”

1.23 When asked regarding details of proposals pending, the Ministry furnished the following statement :-

State	Proposal in brief	Remarks
1	2	3
1. Kerala	1. Replacement of the existing entry Malayan (in the areas comprising the Malabar district) by "Malayan (in the areas comprising Kozhikode, Wayanad, Kannur and Kasaragode)" 2. Inclusion of Peruvannan as synonym of Mannan, Pathiyannan, Perumannan, Vannan, Velan (Sl. No. 37)	Favourable comments from both the RGI and NCSC have been received recently. Further processing is underway.
2. Chhattisgarh	3. Inclusion of Sarathi, Soot Sarathi, Sahis, Sais, Thanwar as synonym of Ghasi, Ghasia (Sl. No. 25)	
3. Odisha	Deletion of 4. Bariki (Sl. 8) 5. Kummari (Sl. No. 49) 6. Patratanti (Sl. No. 76)	
4. Bihar	7. Inclusion of Chnadravanshi (Kahar, Kamkar) in the list of Scheduled Castes as new entry	RGI has not agreed to the proposal of the State Government even on a second reference. Further processing is underway.
Total (7)		

1.24 In response to a query on the pending proposals with RGI, it was informed that at present, there are only two proposals one each from West Bengal and Haryana received this year in July - August are under the process of examination.

1.25 The National Commission for Scheduled Castes has furnished a statement showing the number of Reports submitted to President of India as well as laid in Lok Sabha/Rajya Sabha as under:-

Reports of the National Commission for Scheduled Castes	Period	Date of submission to the President of India	Laid in Lok Sabha on	Laid in Rajya Sabha on
Final Annual Report	2004-2005	13.07.2006	08.03.2010	11.03.2010
First Special Report	01.04.2006 to 30.09.2006	21.02.2007	10.12.2012	12.12.2012
Second Annual Report	2005-2006	19.05.2010	27.08.2013	19.08.2013

Third Annual Report	2006-2007	19.05.2010	10.12.2013	11.12.2013
Fourth Report	May, 2007 to November, 2009	30.03.2010	18.02.2014	19.02.2014
Supplementary Report for Fourth Report	December, 2009 to May, 2010	19.05.2010	18.02.2014	19.02.2014
Special Report on the AIIMS, New Delhi	--	19.05.2010	18.02.2014	19.02.2014
Fifth Report	2010-11 and 2011-12	19.09.2012	Yet to be laid	Yet to be laid
Sixth Report	2012-13	09.10.2013	Yet to be laid	Yet to be laid
Special Report of the National Commission for Scheduled Castes on Non-Implementation of Reservation Policy in BHU, Varanasi	2013	24.09.2013	Yet to be laid	Yet to be laid
Seventh Report	2013-14	Will be submitted in December, 2014		

CHAPTER II

Observations/Recommendations

2.1 The Committee note that “The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2014” seeks to include certain synonymous communities in respect of entries in the list of the Scheduled Castes for the States of Haryana, Karnataka and Odisha and the Union Territory of Dadra and Nagar Haveli. The proposals for modification in the Constitution (Scheduled Castes) Order, 1950 and the Constitution (Dadra and Nagar Haveli) Scheduled Castes order, 1962 have been duly processed by the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment) in consultation with the concerned State Governments/UT, Registrar General of India and the National Commission for Scheduled Castes. The Bill also seeks to effect change in Part XXIV of the Constitution (Scheduled Castes) Order, 1950 relating to Uttaranchal by changing the name of ‘Uttaranchal’ to ‘Uttarakhand’. The Committee approve the amendments in the Bill in its entirety. However, the Committees’ observation on some of the related aspects are spelled out in succeeding paras.

2.2 The Committee are unhappy to note that data on the estimated population of the communities proposed to be included in Scheduled Castes list through this Bill is not available with the Ministry of Social Justice and Empowerment. The Ministry informed that one social-economic caste survey was conducted in rural areas by the Ministry of Rural Development and in urban areas, by the Ministry of Housing and Urban Poverty Alleviation (HUPA). However, the report is yet to be received. The Ministry has merely relied on the views of the State Governments that these communities are socially, educationally and economically backward. The Committee, therefore, desire

the Ministry to pursue with both the above Ministries to make available the said report as early as possible so that socio-economic details of each caste are readily available for use by the various Government agencies especially for determining the social and economic condition of the castes for their inclusion in or exclusion from the SC list.

2.3 The Committee note with concern that the Registrar General of India/ Census Commissioner does not conduct field based anthropological studies for getting updated information on the socio-economic and ethnic profile of the concerned castes proposed for inclusion. The Committee also find that the necessary information of the concerned caste which is included in the list is obtained from the old and contemporary published anthropological and ethnographic literatures of repute as well as Census Reports of pre-independence period besides the information furnished by the State Government/UT Administration is also taken into account. The Committee do not fathom the rationale of RGI in referring to old literature of pre-independence period for determination of the socio-economic status of castes while clearing proposals for inclusion/exclusion of castes. The Committee, therefore, desire that the RGI should have the latest data on economic and social status of the castes proposed for inclusion/exclusion in the Scheduled Castes list.

2.4 The Committee observe that on one hand, new communities are being consistently added in the SC list, which results in giving benefits to more and more persons under the reserved category while on the other, the percentage of reservation remains the same. Considering the fact that Department of Personnel & Training (DOPT) deals with the issue relating to the reservation

policy, the Committee urge the Ministry to take up the matter with DOPT for appropriate action.

2.5 The Committee observe that the reports of National Commission for Scheduled Castes (NCSC) are not laid timely in the Parliament. Further, reports for the period 2010-11, 2011-12 and 2012-13 are yet to be laid in the Parliament. The Ministry has not given any reason for the same. The Committee desire the Ministry not only to explain the reasons for inordinate delay in laying the reports of the Commission but also to ensure that the reports are laid timely.

New Delhi;
17 December, 2014
26 Agrahayana, 1936 (Saka)

RAMESH BAIS,
Chairman,
Standing Committee on Social
Justice and Empowerment.

Annexure-I

AS INTRODUCED IN THE RAJYA SABHA

11.02.2014

Bill No. IV of 2014

THE CONSTITUTION (SCHEDULED CASTES) ORDERS
(AMENDMENT) BILL, 2014

A
BILL

further to amend the Constitution (Scheduled Castes) Order, 1950 to modify the list of Scheduled Castes in the States of Haryana, Karnataka and Odisha and the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962.

Be it enacted by Parliament in the Sixty-Fifth Year of the Republic of India as follows:—

	1. This Act may be called the Constitution (Scheduled Castes) Orders (Amendment) Act, 2014.	Short title.
C.O. 19. 5	2. In the Schedule to the Constitution (Scheduled Castes) Order, 1950,—	Amendment of the Constitution (Scheduled Castes) Order, 1950.
	(a) in PART V.— <i>Haryana</i> , for entry 19, substitute,—	
	“19. Kabirpanthi, Julaha, Kabirpanthi Julaha”;	
	(b) in PART VII.— <i>Karnataka</i> , for entry 23, substitute,—	
10	“23. Bhovi, Od, Odde, Vaddar, Waddar, Voddar, Woddar, Bovi (Non-Besta), Kalluvaddar, Mannuvaddar”;	

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(c) in PART XIII.—*Orissa*.—

(i) for entries 26 and 27, substitute,—

"26. Dhoba, Dhobi, Rajak, Rajaka

27. Dom, Domb, Duria Dom, Adhuria Dom, Adhuria Domb";

(ii) for entries 44, 45 and 46, substitute,—

"44. Katia, Khatia

45. Kela, Sapua Kela, Natua Kela, Sabakhia Kela, Matia Kela,
Gaudia Kela

46. Khadala, Khadal, Khodal";

(iii) for entry 91, substitute,—

"91. Turi, Betra";

(d) in PART XXIV.—*Uttaranchal*, for "Uttaranchal", substitute,
"Uttarakhand".

3. In the Schedule to the Constitution (Dadra and Nagar Haveli) Scheduled
Castes Order, 1962, for entry 2, substitute,—

"2. Chamar, Rohit.".

Amendment of
the Constitution
(Dadra and
Nagar Haveli)
Scheduled Castes
Order, 1962.

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C.O. 64.

(c) in PART XIII.—*Orissa*.—

(i) for entries 26 and 27, substitute,—

"26. Dhoba, Dhobi, Rajak, Rajaka

27. Dom, Domb, Duria Dom, Adhuria Dom, Adhuria Domb";

(ii) for entries 44, 45 and 46, substitute,—

"44. Katia, Khatia

45. Kela, Sapua Kela, Natua Kela, Sabakhia Kela, Matia Kela, Gaudia Kela

46. Khadala, Khadal, Khodal";

(iii) for entry 91, substitute,—

"91. Turi, Betra";

(d) in PART XXIV.—*Uttaranchal*, for "Uttaranchal", substitute, "Uttarakhand".

3. In the Schedule to the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962, for entry 2, substitute,—

"2. Chamar, Rohit.".

Amendment of the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962.

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C.O. 64.

STATEMENT OF OBJECTS AND REASONS

In pursuance of the provisions of clause (1) of article 341 of the Constitution, Presidential Orders were issued specifying Scheduled Castes in respect of various States and Union territories. These Orders have been amended from time to time by Acts of Parliament enacted under clause (2) of article 341 of the Constitution.

2. The State Governments of Haryana, Karnataka and Odisha and the Union territory of Dadra and Nagar Haveli have proposed for certain modifications in the list of Scheduled Castes, by way of inclusion of certain communities therein. The Registrar General of India and the National Commission for Scheduled Castes have conveyed their concurrence to the proposed modifications.

3. In order to give effect to the above modifications, it is necessary to amend the following two Constitution (Scheduled Castes) Orders, namely:—

(i) The Constitution (Scheduled Castes) Order, 1950; in respect of Haryana, Karnataka and Odisha; and

(ii) The Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962.

4. The Bill seeks to achieve the aforesaid objectives.

NEW DELHI:
The 5th February, 2014.

MALLIKARJUN KHARGE

FINANCIAL MEMORANDUM

The Bill seeks to include certain synonymous communities in respect of entries in the list of the Scheduled Castes for the States of Haryana, Karnataka and Odisha and the Union territory of Dadra and Nagar Haveli. This will entail some additional recurring and non-recurring expenditure on account of benefits of schemes meant for the development of the Scheduled Castes to which the persons belonging to the newly added communities will become entitled, as a result of enacting this Bill.

2. It is not possible to estimate with any degree of precision the likely expenditure which would have to be incurred on this account due to non availability of caste-wise data.

ANNEXURE

EXTRACTS FROM THE CONSTITUTION (SCHEDULED CASTES) ORDER, 1950

(C.O. 19)

THE SCHEDULE

PART V.—*Haryana*

19. Kabirpanthi, Julaha

PART VII.—*Karnataka*

23. Bhovi, Od. Odde, Vaddar, Waddar, Voddar, Woddar

PART XIII.—*Orissa*

26. Dhoba, Dhobi

27. Dom, Dombo, Duria-Dom

44. Katia

45. Kela, Sapua Kela, Nalua Kela, Sabakhia Kela, Matiu Kela

46. Khadala

91. Turi

PART XXIV.—*Uttaranchal*

EXTRACT FROM THE CONSTITUTION (DADRA AND NAGAR HAVELI) SCHEDULED CASTES ORDER, 1962

(C.O. 64)

THE SCHEDULE

(2) Chamar

RAJYA SABHA

A
BILL

further to amend the Constitution (Scheduled Castes) Order, 1950 to modify the list of Scheduled Castes in the States of Haryana, Karnataka and Odisha and the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962.

(Shri Mallikarjun Kharge, Minister of Social Justice and Empowerment)

GMGIPMRND—4197RS(S-3)—07-02-2014.

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Annexure-II**Number of castes etc. specified as Scheduled Castes in regard to States/UTs.**

Sl. No.	State/ Union Territory	Number of castes etc.
1	2	3
States		
1	Andhra Pradesh	59
2	Arunachal Pradesh	0
3	Assam	16
4	Bihar	23
5	Chhattisgarh	44
6	Goa	5
7	Gujarat	36
8	Haryana	37
9	Himachal Pradesh	57
10	Jammu and Kashmir	13
11	Jharkhand	22
12	Karnataka	101
13	Kerala	53
14	Madhya Pradesh	48
15	Maharashtra	59
16	Manipur	7
17	Meghalaya	16
18	Mizoram	16
19	Nagaland	0
20	Orissa	93
21	Punjab	39
22	Rajasthan	59
23	Sikkim	4
24	Tamil Nadu	76
25	Telangana	59
26	Tripura	34
27	Uttar Pradesh	66
28	Uttaranchal	65
29	West Bengal	60
Union Territories		
30	Andaman & Nicobar Island	0
31	Chandigarh	36
32	Dadra & Nagar Haveli	4
33	Daman & Diu	5
34	NCT of Delhi	36
35	Lakshadweep	0
36	Pondicherry	16
	Total	1264

Details in regard to the names of Annexure-III
Scheduled Castes Contained in Six
Presidential Orders, as amended from Time to Time

THE CONSTITUTION (SCHEDULED CASTES) ORDER, 1950¹
C.O. 19

In exercise of the powers conferred by clause (1) of article 341 of the Constitution of India, the President, after consultation with the Governors and Rajpramukhs of the States concerned, is pleased to make the following Order, namely:—

1. This Order may be called the Constitution (Scheduled Castes) Order, 1950.
2. Subject to the provisions of this Order, the castes, races or tribes or parts of, or groups within, castes or tribes specified in ²[Parts to ³[XXIV]] of the Schedule to this Order shall, in relation to the States to which those Parts respectively relate, be deemed to be Scheduled Castes so far as regards member thereof resident in the localities specified in relation to them in those Parts of that Schedule.
- ⁴[3. Notwithstanding anything contained in paragraph 2, no person who professes a religion different from the Hindu ⁵[, the Sikh or the Buddhist] religion shall be deemed to be a member of a Scheduled Caste.]
- ⁶[4. Any reference in this Order to a State or to a district or other territorial division thereof shall be construed as a reference to the State, district or other territorial division as constituted on the 1st day of May, 1976.]

¹ Published with the Ministry of Law Notification No. S.R.O. 385, dated the 10th August, 1950, Gazette of India-Extraordinary, 1950, Part II, Section 3, page 163.
² Subs. by the Scheduled Castes and Scheduled Tribes Lists (Modification) Order, 1956.
³ The figure "XXI" has been successfully subs. by Act 18 of 1987, s. 19 and 1st Sch. (w.e.f. 30-5-87), by Act 28 of 2000, s. 19 and 3rd Sch. (w.e.f. 1-11-2000) and by Act 29 of 2000, s. 24 and 5th Sch. (w.e.f. 9-11-2000) to read as above.
⁴ Subs. by Act 63 of 1956, s. 3 and First Sch., for paragraph 3.
⁵ Subs. by Act 15 of 1990, s. 2, for "or the Sikh".
⁶ Subs. by Act 198 of 1976, s. 3 and the First Sch., for paragraph 4 (w.e.f. 27-7-1977).

Constitution (Scheduled Castes) Order, 1950
(PART III. — Rules and Orders under the Constitution)

¹[THE SCHEDULE
PART I. — *Andhra Pradesh*

1. Adi Andhra
 2. Adi Dravida
 3. Anamuk
 4. Aray Mala
 5. Arundhatiya
 6. Arwa Mala
 7. Bariki
 8. Bavuri
 - ²[9. Beda (Budga) Jangam (in the districts of Hyderabad, Rangareddy, Mahbubnagar, Adilabad, Nizamabad, Medak, Karimnagar, Warangal, Khammam and Nalgonda)]
 10. Bindla
 - ²[11. Byagara, Byagari]
 12. Chachati
 13. Chalavadi
 - ²[14. Chamar, Mochi, Muchi, Chamar-Ravidas, Chamar-Rohidas]
 15. Chambhar
 16. Chandala
 17. Dakkal, Dokkalwar
 18. Dandasi
 19. Dhor
 20. Dom, Dombara, Faidi, Pano
 21. Ellamalawar, Yellammalawandlu
 22. Ghasi, Haddi, Relli, Chanchandi
 - ²[23. Godagali, Godagula (in the districts of Srikakulam, Vizianagaram and Vishakhapatnam)]
 24. Godari
 25. Gosangi
 26. Holeya
 27. Holeya Dasari
 28. Jaggali
 29. Jambuvulu
 - ²[30. Kolupuvandlu, Pambada, Pambanda, Pambala]
 31. Madasi Kuruva, Madari Kuruva
 32. Madiga
 33. Madiga Dasu, Mashteen
 34. Mahar
 - ²[35. Mala, Mala Ayawaru]
 36. Mala Dasari
 37. Mala Dasu
 38. Mala Hannai
 39. Malajengam
 40. Mala Masti
 41. Mala Sule, Nethani
 42. Mala Sunyasi
 43. Mung
 44. Mang Garodi
 45. Manne
 46. Mashti
 47. Matangi
 48. Mehtar
 49. Mitha Ayyalvar
 50. Mundala
 51. Paky, Moti, Thoti
- ***
53. Pamidi
 54. Panehama, Pariah
 55. Relli
 56. Samagara
 57. Samban
 58. Sapru
 59. Sindhollu, Chindollu
 - ²[60. Yatala
 61. Valluvan.]

PART II. — *Assam*

1. Banaphor
2. Bhuinmali, Mali
3. Britial Bania, Bania
4. Bhupi, Dhobi
5. Dugla, Dholi
6. Hira
7. Jalkeot
8. Jhalo, Malo, Jhalo-Malo
9. Kaibarta, Jaliya
10. Lalbegi
11. Mahara
12. Mehtar, Bhangi
13. Muchi, Rishi
14. Namasudra
15. Patni
16. Sutradhar,

¹ Subs. by Act 108 of 1976, s. 3 and the First Sch., for the former Sch., (w.e.f. 27-7-1977).

² Subs. by Act 61 of 2002, s. 2 and the First Sch.

³ Entry 52 omitted by s. 2 and the First Sch., *ibid*

⁴ Ins. by s. 2 and the First Sch., *ibid*.

Constitution (Scheduled Castes) Order, 1950
(PART III.—Rules And Orders under the Constitution)

PART III.—Bihar

- | | |
|--|---|
| <ol style="list-style-type: none"> 1. Bantar 2. Bauri 3. Bhogta 4. Bhuiya 5. Bhumij ¹[6. Chamar, Mochi, Chamar-Ravidas, Chamar-Ravidas, Chamar-Rohidas, Charmorakar] 7. Chaupal 8. Dabgar ²[9. Dhobi, Rajak] ³[10. Dom, Dhangad, Bansphor, Dharikar, Dharkar, Domra] 11. Dusadh, Dhari, Dharhi | <ol style="list-style-type: none"> 12. Ghasi 13. Halalkhor 14. Hari, Mehtar, Bhangi 15. Kanjar 16. Kurariar 17. Lalbegi 18. Mushar 19. Nat ³[20. Pan, Sawasi, Panr] 21. Pasi 22. Rajwar 23. Turi |
|--|---|

PART IV.—Gujarat

- | | |
|--|--|
| <ol style="list-style-type: none"> 1. Ager 2. Bakad, Bant 3. Bawa-Dedh Debh-Sadhu ¹[4. Bhambi, Bhambhi, Asadaru, Asodi, Chamadia, Charnar, Chamar-Ravidas, Chambhar, Chamgar, Haralayya, Harali, Khalpa, Machigar, Mochigar, Madar, Madig, Mochi, (in Dangs district and Umergaon Taluka of Valsad district only), Nalia, Telegu Mochi, Kamati Mochi, Ranigar, Rohidas, Rohit, Sangar] ²[5. Bhangi, Mehtar, Olgana, Rukhi, Malkana, Halalkhor, Lalbegi, Balmiki, Korar, Zadmalli, Barwashia, Barwasia, Jamphoda, Zampada, Zampda, Rushi, Valmiki] 6. Chalvadi, Channayya 7. Chenna Dasar, Holaya Dasar 8. Dangashia 9. Dhor, Kakkayya, Kankayya 10. Garmatang 11. Garoda, Garo 12. Halleer | <ol style="list-style-type: none"> 13. Halsar, Haslar, Hulasvar, Halasvar 14. Holar, Valhar 15. Holaya, Holer 16. Lingader 17. Mahar, Taral, Dhegu Megu 18. Mahyavanshi, Dhed, Dhedh, Vankar, Maru Vankar, Antyaj 19. Mang, Matang, Minimadig 20. Mang-Garudi 21. Meghval, Meghwal, Menghvar 22. Mukri 23. Nadia, Hadi 24. Pasi 25. Senva, Shenva, Chenva, Sedma, Rawat 26. Shemalia 27. Thori 28. Tirgar, Tirbanda 29. Turi 30. Turi Barot, Dedh Barot. ³[31. Balahi, Balai 32. Bhangi, Mehtar 33. Chamar 34. Chikwa, Chikvi 35. Koli, Kori 36. Kotwal (in Bhind. Dhar, Dewas, Guna, Gwalior, Indore, Jhabua, Khargone, Mansaur, Morena, Rajgarh, Ratlam, Shajapur, Shivpuri, Ujjain and Vidisha districts)] |
|--|--|

¹ Certain words omitted by Act 30 of 2000, s. 23 and the Fifth Sch. (w.e.f. 15-11-2000)

² Subs. by Act 61 of 2002, s. 2 and the First Sch., for entry 4

³ Ins. by Act 32 of 2002, s. 2

Constitution (Scheduled Castes) Order, 1950
(PART III.—Rules and Orders under the Constitution)
PART V.—*Haryana*

- | | |
|---|--|
| <ol style="list-style-type: none"> 1. Ad Dharmi 2. Balmiki, Chura, Bhangj 3. Bangali 4. Barar, Burar, Berar ¹[5. Batwal, Barwala] 6. Bauria, Bawaria 7. Bazigar 8. Bhanjra ²[9. Chamar, Jatia Chamar, Rehgar, Raigar, Ramdasi, Ravidasi, Balahi, Batoi, Bhatoi, Bhambi, Chamar, Rohidas, Jatav, Jatava, Mochi, Ramdasia] 10. Chanal 11. Dagi 12. Darain 13. Deha, Dhaya, Dhea 14. Dhanak 15. Dhogri, Dhangri, Siggj 16. Dumna, Mahasha, Doom 17. Gagra 18. Gandhila, Gandil Gondola | <ol style="list-style-type: none"> 19. Kabirpanthi, Julaha 20. Khatik 21. Kori, Koli 22. Marija, Marecha ¹[23. Mazhabi, Mazhabi Sikh] ¹[24. Megh, Meghwal] ²[25. Nat, Badi] 26. Od 27. Pasi 28. Perna 29. Pherera 30. Sanhai 31. Sanhai 32. Sansi, Bhedkut, Manesh 33. Sansoi ²[34. Sapela, Sapers] 35. Sarera ¹[36. Sikdigar, Bariya] 37. Sirkiband |
|---|--|

PART VI.—*Himachal Pradesh*

- | | |
|--|---|
| <ol style="list-style-type: none"> 1. Ad Dharmi 2. Badhi, Nagalu 3. Balmiki, Bhangji, Chuhra, Chura, Chuhre 4. Bandhela 5. Bangali 6. Banjara 7. Bansi 8. Barad 9. Barar, Burar, Berar 10. Batwal 11. Bauria, Bawaria 12. Bazigar 13. Bhanjra, Bhanjre 14. Chamar, Jatia Chamar, Rehgar, Raigar, Ramdasi, Ravidasi, Ramdasia, Mochi 15. Chanal 16. Chhimbe, Dhobi 17. Dagi 18. Darain 19. Darai, Daryai 20. Daule, Deole 21. Dhaki, Toori 22. Dhanak 23. Dhaogri, Dhuai 24. Dhogri, Dhangri, Siggj 25. Doom, Doomna, Dumna, Dumne, Mahasha 26. Gagra 27. Gandhila, Gandil Gondola | <ol style="list-style-type: none"> 28. Hali 29. Hesi 30. Jogi 31. Julaha, Julahe, Kabirpanthi, Keer 32. Kamoh, Dagoli 33. Karoack 34. Khatik 35. Kori, Koli 36. Lohar 37. Marija, Marecha 38. Mazhabi 39. Megh 40. Nat 41. Od 42. Pasi 43. Perna 44. Phrera, Pherera 45. Rehar, Rehara 46. Sanhai 47. Sanhai 48. Sansi, Bhedkut, Manesh 49. Sansoi 50. Sapela 51. Sarde, Sarera, Sarare, Saryare, Sarehde 52. Sikligar 53. Sipi 54. Sirkiband 55. Teli 56. Thathiar, Thathera ¹[57. Barwala] |
|--|---|

¹ Subs by Act 31 of 2007, s. 2.
² Subs by Act 61 of 2002, s. 2 and the First Sch., for entry 9
³ Ins. by s. 2 and the First Sch., *ibid*.

-25-

21

Constitution (Scheduled Castes) Order, 1950
(PART III.—Rules and Orders under the Constitution)

[PART VIA.—Jharkhand

1. Bantar
2. Bauri
3. Bhogta
4. Bhuiya
5. Chamar, Mochi
6. Choupal
7. Dabajar
8. Dhobi
9. Dom, Dhangad
10. Dusadh, Dhari, Dharhi
11. Ghasi
12. Halalkhor
13. Hair, Mehtar, Bhangj
14. Kanjar
15. Kuraiar
16. Lalbegi
17. Musahar
18. Nat
19. Pan, Sawasi
20. Pasi
21. Rajwar
22. Turi.]

[Ins. by Act 30 of 2000, s. 23 and the Fifth Sch. (w.e.f. 15-11-2000)

20
—

Constitution (Scheduled Castes) Order, 1950
(PART III.—Rules and Orders under the Constitution)

PART VII. — Karnataka

1. Adi Andhira
2. Adi Dravida
3. Adi Karnataka
4. Adiya (in Coorg district)
5. Ager
6. Ajila
7. Anamuk
8. Aray Mala
9. Arunthathiyar
10. Arwa Mala
11. Baira
12. Bakad
13. Vant (In Belgaum, Bijapur, Dharwar and North Kanara District)
14. Bakuda
15. Balagai
16. Bandi
- [17. Banjara, Lambani, Lambada, Lambadi, Lamani, Sugali, Sukali]
18. Bathada
19. Beda Jangam, Budga Jangam
20. Bellara
21. Bhangi: Mehtar, Olgana, Rukhi, Malkana, Halalkhor, Lalbegi, Balmiki, Korar, Zadmalli
22. Bhambi, Bhambhi, Asadaru, Asodi, Chamadia, Chamar, Chambhar, Chamgar, Haralayya, Harali, Khalpa, Machigar, Mochigar, Madar, Madig, Mochi, Muchi, Telegu Mochi, Kamati Mochi, Ranigar, Rohidas, Rohit, Sangar
- [23. Bhovi, Od, Odde, Vaddar, Waddar, Voddar, Woddar]
24. Bindla
25. Byagara
26. Chakkiliyan
27. Chalavadi, Chalvadi, Channayya
28. Chandala
29. Chenna Dasar, Holaya Dasar
30. Dakkal, Dokkalwar
31. Dakkaliga
32. Dhor, Kakkayya, Kankayya
33. Dom, Dombara, Paidi, Pano
34. Ellamalwar, Yellammalawandlu
35. Ganti Chores
36. Garoda, Garo
37. Godda
38. Gosangi
39. Halleer
40. Halsar, Haslar, Hulasvar, Halsasvar
41. Handi Jogis
42. Hasla
43. Holar, Valhar
44. Holaya, Holer, Holey
45. Holey Dasari
46. Jaggali
47. Jambuvulu
48. Kadaiyan
49. Kalladi
50. Kepmaris
51. Kolupulvandlu
52. Koosa
- [53. Koracha, Korachar]
54. Korama, Korava, Koravar]
55. Kotegar, Metri
56. Kudumban
57. Kuravan
58. Lingader
59. Machala
60. Madari
61. Madiga
62. Mahar, Tarai, Dhegu Megu
63. Mahyavanshi, Dhed, Vankar, Maru-maru-vonkar
64. Maila
65. Mala
66. Mala Dasari
67. Mala Hannai
68. Mala Jangam
69. Mala Masti
70. Mala Sale, Netkani
71. Mala Sanyasi
72. Mang, Matang, Minimadig
73. Mang Garudi, Mang Garodi
74. Manne
75. Masthi
76. Mavilan
77. Meghwal, Menghvar
78. Moger
79. Mukri
80. Mundala

[Subs. by Act 61 of 2002, s. 2 and the First Sch., for entry 17

Constitution (Scheduled Castes) Order, 1950
(PART III.-Rules and Orders under the Constitution)

81. Nadia, Hadi
82. Nalkadaya
83. Nalakeyava
84. Nayadi
85. Pale
86. Pallan
87. Pambada
88. Panchama
89. Panniandi
90. Paraiyan, Paraya
91. Paravan

92. Raneyar
93. Samagara
94. Samban
95. Sapari
96. Sillekyathas
97. Sindhollu, Chindollu
98. Sudugadu Siddha
99. Thoti
100. Tirgar, Tirbanda
101. Valluvan.

1. Adi Andhra
2. Adi Dravida
3. Adi Karnataka
4. Ajila
5. Arunthathiyar
6. Ayyanavar
7. Baira
8. Bakuda

10. Bahada

¹[12. Bharathar (other than Parathar), Paravan]

14. Chakkiliyan
15. Chamar, Muchi
16. Chandala
17. Cheruman
18. Domban

22. Gosangi

23. Hasla
24. Holeya
25. Kadaiyan

²[26. Kakkalan, Kakkan]

27. Kalladi

³[28. Kanakkan, Padanna, Padannan]

²[30. Kavara (other than Telugu speaking or Tamil speaking Balija, Kavarai, Gavarai, Gavarai Naidu, Balija Naidu, Gajalu Balija or Valai Chetty)]

31. Koosa

32. Kootan, Koodan

PART VIII. — Kerala

33. Kudumban

¹[34. Kuravan, Sidhanar, Kuravar, Kurava, Sidhana]

35. Mailla

36. Malayan [in the areas comprising the Malabar district as specified by sub-section (2) of section 5 of the States Reorganisation Act, 1956 (37 of 1956)]

¹[37. Mannan, Pathiyan, Perumannan, Vannan Velan]

²[39. Moger (other than Mogeayar)]

40. Mundala

41. Nalakeyava

42. Nakadaya

43. Nayadi

45. Pallan

46. Palluvan

47. Pambada

48. Panan

¹[50. Paraiyan, Parayan, Sambavar, Sambavan, Sambava, Paraya, Paraiya, Parayar]

¹[54. Pulayan, Cheramar, Pulaya, Pulayar, Cherama, Cheraman, Wayanad Pulayan, Wayanadan Pulayan, Matha, Matha Pulayan]

56. Puthirai Vannan

57. Raneva

58. Samagara

¹ Omitted by Act 61 of 2002, s. 2 and the First Sch

² Subs. by s. 2 and the First Sch., *ibid.*, for entry 12

³ Omitted by Act 10 of 2003, s. 3 and the First Sch

Constitution (Scheduled Castes) Order, 1950
(PART III.—Rules and Orders under the Constitution)

- | | |
|--|--|
| 59. Samban | 64. Valluvan |
| ¹ [60. Semritan, Chemaman, Chemmar] | 3*** |
| ² [61. Thandan (excluding Ezhuvas and Thiyyas who are known as Thandan, in the erstwhile Cochin and Malabar areas) and (Carpenters who are known as Thachan, in the erstwhile Cochin and Travancore State)] | 67. Vetan |
| 62. Thoti | ⁴ [68. Vettuvan, Pulaya Vettuvan (in the areas of erstwhile Cochin State only)] |
| 63. Vallon | 69. Nerjan] |

PART IX.—*Madhya Pradesh*

- | | |
|--|--|
| 1. Audhelia | 28. Kanjar |
| ² [2. Bagri, Bagdi (excluding Rajput, Thakur sub-castes among Bagri, Bagdi)] | 29. Katia, Patharia |
| 3. Bahna, Bahana | 30. Khatik |
| 4. Balahi, Balai | 31. Koli, Kori |
| 5. Banchada | 32. Kotwal (in Bhind, Dhar, Dewas, Guna, Gwalior, Indore, Jhabua, Khargone, Mandsaur, Morena, Rajgarh, Ratlam, Shajapur, Shivpuri, Ujjain and Vidisha Districts) |
| 6. Barahar Basod | 33. Khangar, Kanera, Mirdha |
| 7. Bargunda | 34. Kuchbandhia |
| 8. Basor, Burud, Bansor, Bansodi, Bansphor, Basar | 35. Kumar (in Chhatarpur, Datia, Panna, Rewa, Satna, Shahdol, Sidhi and Tikamgarh districts) |
| 9. Bedia | ¹ [36. Mahar, Mehra, Mehar, Mahara] |
| 10. Beldar, Sunkar | 37. Mang, Mang Garodi, Mang Garudi, Dankhari Mang, Mang Mahasi, Madari, Garudi, Radhe Mang |
| 11. Bhangi, Mehtar, Balmiki, Lalbegi, Dharkar | 38. Meghwal |
| 12. Bhanumati | 39. Moghia |
| 13. Chadar | 40. Muskhan |
| 14. Chamar, Chamari, Bairwa, Bhambhi, Jatav, Mochi, Regar, Nona, Rohidas, Ramnami, Satnami, Surjyabanshi, surjyaramnami, Ahirwar, Chamar, Mangan, Raidas | 41. Nat, Kalbelia, Sapera, Navdigar, Kubutar |
| 15. Chidar | 42. Pardi (in Bhind, Dhar, Dewas, Guna, Gwalior, Indore, Jhabua, Khargone, Mandsaur, Morena, Rajgarh, Ratlam, Shajapur, Shivpuri, Ujjain and Vidisha Districts) |
| 16. Chikwa, Chikvi | 43. Pasi |
| 17. Chitar | 44. Rujjhar |
| 18. Dahait, Dahayat, Dahat | 45. Sansi, Sansia |
| 19. Dewar | 46. Silawat |
| 20. Dhanuh | 47. Zamral |
| 21. Dhed, Dher | ⁴ [48. Sargara] |
| 22. Dhobi (in Bhopal, Raisen and Sehore district) | |
| 23. Dohor | |
| 24. Dom, Dumar, Dome, Domar, Doris | |
| 25. Ganda, Gandhi | |
| 26. Ghasi, Ghasia | |
| 27. Holiya | |

PART X.—*Maharashtra*

- | | |
|--|---|
| 1. Ager | ² [11. Bhambi, Bhambhi, Asadaru, Asodi, Chamadia, Chamar, Chamari, Chambhar, Chamgar, Haralayya, Harali, Khalpa, Machigar, Mochigar, Madar, Madig, Mochi, Telegu Mochi, Kamati, Mochi, Ranigar, Rohidas, Nona, Ramnami, Rohit, Samgar, Samagara, Satnami, Surjyabanshi, Surjyaramnami, Charnakar, Pardeshi Chamar; |
| 2. Anamuk | 12. Bhangi, Mehtar, Olgana, Rukhi, Malkana, Halalkhor, Lalbegi, Balmiki, Korar, Zadmalli, Hela.] |
| 3. Aray Mala | |
| 4. Arwa Mala | |
| 5. Bahna, Bahana | |
| 6. Bakad, Bant | |
| 7. Balahi, Balai | |
| 8. ² [Basor, Burud, Bansor, Bansodi, Basod] | |
| 9. Beda Jangam, Budge Jangam | |
| 10. Bedar | |

¹ Subs. by Act 61 of 2002, s. 2 and the First Sch., for entry 60

² Subs. by Act 31 of 2007, s. 2.

³ Omitted by s. 2 and the First Sch., *ibid.*

⁴ In- by s. 2 and the First Sch., *ibid.*

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Constitution (Scheduled Castes) Order, 1950
(PART III.—Rules and Orders under the Constitution)

- | | |
|---|--|
| 13. Bindla | 35. Madgi |
| 14. Byagara | 36. Madiga |
| 15. Chalvadi, Channayya | 37. Mahar, Mehra, Taral, Dhegu Megu |
| 16. Chenna Dasar, Holaya Dasar, Holey a Dasari | 38. Mahyavanshi, Dhed, Vankar, Manu Vankar |
| 17. Dakkal, Dokkalwar | 39. Mala |
| 18. Dhor, Kakkayya, Kankayya, Dohor | 40. Mala Dasari |
| 19. Dom, Dumar | 41. Mala Hannai |
| 20. Ellamalvar, Yellammalawandlu | 42. Mala Jangam |
| 21. Ganda, Gandi | 43. Mala Masti |
| 22. Garoda, Garo | 44. Mala Sale, Netkani |
| 23. Ghasi, Ghasia | 45. Mala Sanyasi |
| 24. Halleer | 46. Mang, Matang, Minimadig, Dankhni Mang,
Mang Mahashi, Madari, Garudi, Radhe Mang |
| 25. Halsar, Haslar, Hulasvar, Halasvar | 47. Mang Garodi, Mang Garudi |
| 26. Halar, alhar | 48. Manne |
| 27. Hoiya, Holer, Holey a, Holiya | 49. Mashti |
| 28. Kaikadi (in Akola, Amravati, Bhandara,
Buldana, Nagpur, Wardha and Yavatmal
districts and Chandrapur district, other than
Rajura tahsil) | 50. Meghval, Menghvar |
| 29. Katia, Patharia | 51. Miitha Ayyalvar |
| 30. Khangar, Kanera, Mirdha | 52. Mukri |
| 31. Khatik, Chikwa, Chikvi | 53. Nadia, Hadi |
| 32. Kolupulvandlu | 54. Pasi |
| 33. Kori | 55. Sansi |
| 34. Lingader | 56. Shenva, Chenva, Sedma, Ravat |
| | 57. Sindhollu, Chindollu |
| | 58. Tirgar, Tirbanda |
| | 59. Turi |

PART XI.—*Manipur*

- | | |
|-------------------|--------------|
| 1. Dhupi, Dhobi | 5. Patni |
| 2. Lois | 6. Sutradhar |
| 3. Muchi, Ravidas | 7. Yaithibi. |
| 4. Namasudra | |

PART XII.—*Meghalaya*

- | | |
|----------------------------|----------------------|
| 1. Bansphor | 9. Kaibartta, Jaliya |
| 2. Bhuinmali, Mali | 10. Lalbegi |
| 3. Brittal Bania, Bania | 11. Mahara |
| 4. Dhupi, Dhobi | 12. Mehtar, Bhangi |
| 5. Dugla, Dholi | 13. Muchi, Rishi |
| 6. Hira | 14. Namasudra |
| 7. Jalkeot | 15. Patni |
| 8. Jhalo, Malo, Jhalo-Malo | 16. Sutradhar. |

Constitution (Scheduled Castes) Order, 1950
(PART III.—Rules and Orders under the Constitution)

PART XIII.—Orissa

- | | |
|--|--|
| <p>1. Adi Andhra
 ¹[2. Amant, Amat, Dandachhtra Majhi]
 3. Audhelia
 4. Badaik
 5. Bagheti, Baghuti
 6. Bajikar
 7. Bari
 8. Bariki
 9. Basor, Burud
 ¹[10. Bauri, Buna Bauri, Dasia Bauri]
 11. Bauti
 12. Bavuri
 13. Bedia, Bejia
 14. Beldar
 15. Bhata
 16. Bhoi
 17. Chachati
 18. Chakali
 ¹[19. Chamar, Chamara, Chamar-Ravidas, Chamar-Rohidas, Mochi, Muchi, Satnami]
 20. Chandala
 21. Chandai Maru

 23. Dandasi
 ¹[24. Dewar, Dhibara, Keuta, Kaibarta]
 25. Dhanwar
 26. Dhoba, Dhobi
 27. Dom, Dombo, Duria Dom
 28. Dosadha
 29. Ganda
 30. Ghanrarghada, Ghantra
 31. Ghasi, Ghasia
 32. Ghogia
 33. Ghusuria
 34. Godagali
 35. Godari
 36. Godra
 37. Gokha
 38. Gorait, Korait
 39. Haddi, Hadi, Hari
 40. Irika
 41. Jaggali
 ¹[42. Kandra, Kandara, Kadama, Kudunia, Kodma, Kodama]
 43. Karua
 44. Katia
 ¹[45. Kela, Sapua Kela, Nalua Kela, Sabakhia Kela, Matia Kela]
 46. Khadala
 47. Kodalo, Khodalo
 48. Kori</p> | <p>49. Kummari
 50. Kurunga
 51. Laban
 52. Laheri
 53. Madari
 54. Madiga
 55. Mahuria
 ¹[56. Mala, Jhala, Malo, Zala, Malha, Jhola]
 57. Mang
 58. Mangan
 59. Mehra, Mahar
 60. Mehtar, Bhangi
 61. Mewar
 62. Mundapotta
 63. Musahar
 64. Nugarchi
 65. Namasudra
 66. Paidi
 67. Painda
 68. Pamidi
 ¹[69. Pan, Pano, Buna Pana, Desua Pana]
 70. Panchama
 71. Panika
 72. Panka
 73. Pantanti
 74. Pap
 75. Pasi
 76. Patial, Patikar, Patrutanti, Patua
 77. Rajna
 78. Relli
 79. Sabakhia
 80. Samasi
 81. Sanei
 82. Sapari
 83. Sauntia, Santia
 84. Sidhria
 85. Sinduria
 ¹[86. Siyal, Khajuria]
 87. Tamadia
 88. Tamudia
 89. Tanla

 91. Turi
 92. Ujia
 93. Valamiki, Valmiki
 ⁴[94. Mangali (in Koraput and Kalahandi districts)
 95. Mirgan (in Navrangpur districts).]</p> |
|--|--|

¹ Subs. by Act 61 of 2002, s. 2 and the First Sch., for entry 24
² Subs. by Act 31 of 2007, s. 2
³ Omitted by Act 25 of 2002, s. 2
⁴ Ins. by s. 2, *ibid.*

Constitution (Scheduled Castes) Order, 1950
(PART III.—Rules and Orders under the Constitution)

PART XIV.—*Punjab*

- | | |
|--|---|
| <ol style="list-style-type: none"> 1. Ad Dharmi 2. Balmiki, Chura, Bhangi 3. Bangali 4. Barar, Burar, Berar 5. Batwal, Barwala 6. Bauria, Bawaria 7. Bazigar 8. Bhanjra 9. Chamar, Jatia Chamar, Rehgar, Raigar, Ramdasia, Ravidasi, Ramdasia, Ramdasia Sikh, Ravidasia, Ravidasia Sikh 10. Chana 11. Dagi 12. Darain 13. Deha, Dhaya, Dhea 14. Dhanak 15. Dhogri, Dhangri, Siggri 16. Dumna, Mahasha, Doom 17. Gagra 18. Gandhila, Gandil, Gondola 19. Kabirpanthi, Julaha | <ol style="list-style-type: none"> 20. Khatik 21. Kori, Koli 22. Marija, Marecha 23. Mazhabi, Mazhabi Sikh 24. Megh 25. Nat 26. Od 27. Pasi 28. Perna 29. Pherera 30. Sanhai 31. Sanhal 32. Sansoi, Bhedkot, Manesh 33. Sansoi 34. Sapela 35. Sarera 36. Sikligar 37. Sirkiband 38. Mochi 39. Mahatam, Rai Sikh |
|--|---|

PART XV.—*Rajasthan*

- | | |
|---|---|
| <ol style="list-style-type: none"> 1. Adi Dharmi 2. Aheri 3. Badj 4. Bagri, Bagdi 5. Bairwa, Berwa 6. Bajgar 7. Balai 8. Bansphor, Bansphod 9. Baori 10. Bargi, Vargi, Birgi 11. Bawaria 12. Bedia, Beria 13. Bhand 14. Bhangi, Chura, Mehtar, Olgana, Rukhi, Malkana, Halalkhor, Lalbegi, Balmiki, Valmiki, Korar, Zadmalli 15. Bidakia 16. Bola 17. Chamar, Bhambhi, Bambhi, Bhambi, Jatia, Jatav, Jatava, Mochi, Raidas, Rohidas, Regar, Raigar, Ramdasia, Asadaru, Asodi, Chamadia, Chambhar, Chamgar, Haralayya, Harali, Khalpa, Machigai, Mochigar, Majar, Madig, Telugu Mochi, Kamati Mochi, Ranigar, Rohit, Samgar | <ol style="list-style-type: none"> 18. Chandal 19. Dabgar 20. Dhanak, Dhanuk 21. Dhankia 22. Dhobi 23. Dholi 24. Dome, Dom 25. Gandia 26. Garancha, Gancha 27. Garo, Garura, Gurda, Garoda 28. Gavarria 29. Godhi 30. Jingar 31. Kalbelia, Sapera 32. Kamad, Kamadia 33. Kanjar, Kunjar 34. Kapadia Sansi 35. Khangar 36. Khatik 37. Koli, Kori 38. Kooch Band, Kuchband |
|---|---|

1. Subs. by Act 61 of 2002, s. 2 and the First Sch., for entry 5.

2. Subs. by Act 25 of 2002, s. 2., for entry 9.

3. Ins. by s. 2, *ibid.*

4. Ins. by Act 31 of 2007, s. 2 (w.e.f. 29-8-2007).

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Constitution (Scheduled Castes) Order, 1950
(PART III.—Rules and Orders under the Constitution)

- | | |
|--|----------------------|
| 39. Koria | 49. Pasi |
| 40. Madari, Bazigar | 50. Rawal |
| 41. Mahar, Taral, Dhegumegu | 51. Salvi |
| 42. Mahyavanshi, Dhed, Dheda, Vankar, Maru, Vankar | 52. Sansi |
| 43. Majhabi | 53. Santia, Satia |
| 44. Mang, Matang, Minimadig | 54. Sarbhangi |
| 45. Mang Garodi, Mang Garudi | 55. Sargara |
| 46. Megh, Meghval, Meghwal, Menghvar | 56. Singiwala |
| 47. Mehar | 57. Thori, Nayak |
| 48. Nar, Nut | 58. Tirgar, Tirbanda |
| | 59. Turi |

PART XVI.—Tamil Nadu

- | | |
|---|---|
| 1. Adi Andhira | 30. Karimpalan |
| 2. Adi Dravida | 31. Kavara (in Kanyakumari district and Shenkottah taluk of Tirunelveli district) |
| 3. Adi Kamataka | 32. Koliyan |
| 4. Ajila | 33. Koosa |
| 5. Arunthathiyar | 34. Kootan, Koodan (in Kanyakumari district and Shenkottah taluk of Tirunelveli district) |
| 6. Ayyanavar (in Kanyakumari district and Shenkottah taluk of Tirunelveli district) | 35. Kudumban |
| 7. Baira | 36. Kuravan, Sidhanar |
| 8. Bakuda | 37. Madari |
| 9. Bandi | 38. Madiga |
| 10. Bellara | 39. Malia |
| 11. Bharatar (in Kanyakumari district and Shenkottah taluk of Tirunelveli district) | 40. Mala |
| 12. Chakkiliyan | 41. Manhan (in Kanyakumari district and Shenkottah taluk of Tirunelveli district) |
| 13. Chalavadi | 42. Mavilan |
| 14. Chamar, Muchi | 43. Moger |
| 15. Chandala | 44. Mundala |
| 16. Cheruman | 45. Nalakeyava |
| 17. Devendrakulathan | 46. Nayadi |
| 18. Dom, Dombara, Paidi, Pano | 47. Padannan (in Kanyakumari district and Shenkottah taluk of Tirunelveli district) |
| 19. Domban | 48. Pagadai |
| 20. Godagali | 49. Pallan |
| 21. Godda | 50. Palluvan |
| 22. Gosangi | 51. Pambada |
| 23. Holey | 52. Panan (in Kanyakumari district and Shenkottah taluk of Tirunelveli district) |
| 24. Jaggali | 53. Panchama |
| 25. Jambuvulu | 54. Pannadi |
| 26. Kadaiyan | 55. Panniandi |
| 27. Kakkalan (in Kanyakumari district and Shenkottah taluk of Tirunelveli district) | 56. Paraiyan, Parayan, Sambavar |
| 28. Kalladi | |
| 29. Kanakkan, Padanna (in the Nilgiris district) | |

Constitution (Scheduled Castes) Order, 1950
(PART III.—Rules and Orders under the Constitution)

- | | |
|---|---|
| 57. Paravan (in Kanyakumari district and Shenkottah taluk of Tirunelveli district) | 67. Thoti |
| 58. Pathiyar (in Kanyakumari district and Shenkottah taluk of Tirunelveli district) | 68. Tiruvalluvar |
| 59. Pulayan, Cheramar | 69. Vallon |
| 60. Puthirai Vannan | 70. Valluvan |
| 61. Raneyar | 71. Vannan (in Kanyakumari district and Shenkottah taluk of Tirunelveli district) |
| 62. Samagara | 72. Vathiriyar |
| 63. Samban | 73. Velan |
| 64. Sapari | 74. Vetan (in Kanyakumari district and Shenkottah taluk of Tirunelveli district) |
| 65. Semman | 75. Vettiyan |
| 66. Thandan (in Kanyakumari district and Shenkottah taluk of Tirunelveli district) | 76. Vettuvan (in Kanyakumari district and Shenkottah taluk of Tirunelveli district) |

PART XVII.—Tripura

- | | |
|--------------------|---------------------------------|
| 1. Bagdi | 17. Kanugh |
| 2. Bhumali | 18. Keot |
| 3. Bhunar | 19. Khadit |
| 4. Chamar, Muchi | 20. Kharia |
| 5. Dandasi | 21. Koch |
| 6. Dhenuar | 22. Koir |
| 7. Dhoba | 23. Kol |
| 8. Dum | 24. Kora |
| 9. Ghasi | 25. Kotal |
| 10. Gour | 26. Mahisyadas |
| 11. Gur | 27. Mali |
| 12. Jalia Kaibarta | 28. Mehtor |
| 13. Kahar | 29. Musahar |
| 14. Kalindi | 30. Namasudra |
| 15. Kan | 31. Pami |
| 16. Kanda | 32. Sabar. |
| | [33. Dhulhi, Sabdakar, Badyakar |
| | 34. Natta, Nat.] |

PART XVIII.—Uttar Pradesh

- | | |
|---|--|
| 1. Agariya ² [excluding Sonbhadra districts] | 13. Banmanus |
| 2. Badhik | 14. Bansphor |
| 3. Badi | 15. Barwar |
| 4. Baheliya | 16. Basor |
| 5. Baiga ² [excluding Sonbhadra districts] | 17. Bawariya |
| 6. Baiswar | 18. Beldar |
| 7. Bajaniya | 19. Beriya |
| 8. Bajgi | 20. Bhantu |
| 9. Balahar | 21. Bhuiya ² [excluding Sonbhadra district] |
| 10. Balai | 22. Bhuyiar |
| 11. Balmiki | 23. Boira |
| 12. Bangali | 24. Chamar, Dhusia, Jhusia, Jatava |

¹ Subs. by Act 61 of 2002, s. 2 and the First Sch., for entry 33
² Ins. by Act 10 of 2003, s. 3 and the First Sch.

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Constitution (Scheduled Castes) Order, 1950
(PART III.—Rules and Orders under the Constitution)

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|--|--|
| 25. Chero ¹ [excluding Sonbhadra and Varanasi districts] | ² [46. Kharwar (excluding Benbansi) (excluding Deoria, Ballia Gazipur, Varanasi and Sonbhadra districts)] |
| 26. Dabgar | 47. Khatik |
| 27. Dhangar | 48. Khorot |
| 28. Dhanuk | 49. Kol |
| 29. Dharkar | 50. Kori |
| 30. Dhobi | 51. Korwa |
| 31. Dom | 52. Lalbegi |
| 32. Domar | 53. Majhwar |
| 33. Dusadh | 54. Mazhabi |
| 34. Gharami | 55. Musahar |
| 35. Ghasiya | 56. Nat |
| 36. Gond ¹ [excluding Mehrajganj, Sidharth Nagar, Basti Gorakhpur, Deoria, Mau, Azamgarh, Jonpur Ballia, Gazipur, Varanasi, Mirzapur and Sonbhadra districts] | 57. Pankha ¹ [excluding Sonbhadra and Mirzapur districts] |
| 37. Gual | 58. Parahiya ¹ [excluding Sonbhadra district] |
| 38. Habura | 59. Pasitarmali |
| 39. Hari | 60. Patari [excluding Sonbhadra district] |
| 40. Hela | 61. Rawat |
| 41. Kalabaz | 62. Saharya ¹ [excluding Lalitpur district] |
| 42. Kanjar | 63. Sanaurhiya |
| 43. Kapariya | 64. Sansiya |
| 44. Karwal | 65. Shilpkar |
| 45. Khairaha | 66. Turaiha. |

PART XIX.—West Bengal

- | | |
|---|--|
| 1. Bagdi, Duley | ¹ [22. Hari, Mehtar, Mehtor, Bhangi, Balmiki] |
| 2. Bahelia | 23. Jalia Kaibarta |
| 3. Baiti | 24. Jhalo Malo, Malo |
| 4. Bantar | 25. Kadar |
| 5. Bauri | 26. Kami (Nepali) |
| 6. Beldar | 27. Kandra |
| 7. Bhogta | 28. Kanjar |
| 8. Bhuimali | 29. Kaora |
| 9. Bhuiya | 30. Karenga, Koranga |
| 10. Bind | 31. Kaur |
| 11. Chamar, Charmakar, Mochi, Muchi, Rabidas, Ruidas, Rishi | 32. Keot, Keyot |
| 12. Chaupal | 33. Khaira |
| 13. Dabgar | 34. Khatik |
| 14. Damai (Nepali) | 35. Koch |
| 15. Dhoba, Dhobi | 36. Konai |
| 16. Doai | 37. Konwar |
| 17. Dom, Dhangad | 38. Kotai |
| 18. Dusadh, Dusadh, Dhari, Dharhi | 39. Kurariar |
| 19. Ghasi | 40. Lalbegi |
| 20. Gonrhi | 41. Lohar |
| 21. Halalkhor | 42. Mahar |
| | 43. Mal |

1. Ins. by Act 10 of 2003, s. 3 and the First Sch.
 2. Subs. by s. 3 and the First Sch., *ibid.*, for entry 46.
 3. Subs. by Act 25 of 2002, s. 2, for entry 22

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Constitution (Scheduled Castes) Order, 1950
(PART III.—Rules and Orders under the Constitution)

44. Mallah
45. Musahar
46. Namasudra
47. Nat
48. Nuniya
49. Paliya
50. Pan, Sawasi
51. Pasi

52. Patni
53. Pod, Poundra
54. Rajbanshi
55. Rajwar
56. Sarki (Nepali)
57. Sunri (excluding Saha)
58. Tiyar
59. Turi.
- [60. Chain (in Malda, Murshidabad, Nadia and Dakhin Dinajpur districts.)]

²[PART XX.—Mizoram

1. Bansphor
2. Bhuinmali or Mali
3. Brittal-Bania or Bania
4. Dhupi or Dhobi
5. Dugla or Dhofi
6. Hira
7. Jalkeot
8. Jhalo, Malo or Jhalo-Malo

9. Kaibaritta or Jaliya
10. Lalbegi
11. Mahara
12. Mehtar or Bhangi
13. Muchi or Rishi
14. Namasudra
15. Patni
16. Sutradhar.]

³[PART XXI.—Arunachal Pradesh

⁴[PART XXII.—Goa

1. Bhangi (Hadi)
2. Chambhar
3. Mahar

4. Mahyavanshi (Vankar)
5. Mang.]

1. Ins. by Act 23 of 2002, s. 2.
 2. Ins. by Act 34 of 1986, s. 13 and the First Sch. (w.e.f. 20-2-1987)
 3. Ins. by Act 69 of 1986, s. 16 and the First Sch. (w.e.f. 20-2-1987).
 4. Omitted by Act 61 of 2002, s. 2 and First Sch.
 5. Ins. by Act 18 of 1987, s. 19 and the First Sch. (w.e.f. 30-5-1987)

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Constitution (Scheduled Castes) Order, 1950
(PART III—Rules and Orders under the Constitution)

[PART XXIII.—Chhattisgarh

- | | |
|--|---|
| 1. Audhelia | 22. Dohor |
| 2. Bagri, Bagdi | 23. Dom, Dumar, Dome, Domar, Doris |
| 3. Bahna, Bahana | 24. Ganda, Gandi |
| 4. Bafahi, Balai | 25. Ghasi, Ghasia |
| 5. Banchada | 26. Holiya |
| 6. Barahar, Basod | 27. Kanjar |
| 7. Bargunda | 28. Katia, Patharia |
| 8. Basor, Burud, Bonsor, Bansodi, Bansphor, Basar | 29. Khatik |
| 9. Bedia | 30. Koli, Kori |
| 10. Beldar, Sunkar | 31. Khangar, Kanera, Mirdha |
| 11. Bhangji, Mehtar, Balmiki, Lalbegi, Dharkar | 32. Kuchbandhia |
| 12. Bhanumati | 33. Mahar, Mehra, Mehar |
| 13. Chadar | 34. Mang, Mang Garodi, Mang Garudi, Dankhani Mang,
Mang Mahasi, Madari, Garudi, Radhe Mang |
| 14. Chamar, Chamari, Bairwa, Bhambhi, Jatai, Mochi,
Regar, Nona, Rohidas, Raninami, Satnami,
Surjyabanshi, Surjyaramnami, Ahirwar, Chamar,
Mangan, Raidas | 35. Meghwal |
| 15. Chidar | 36. Moghia |
| 16. Chikwa, Chikvi | 37. Muskhan |
| 17. Chitar | 38. Nar, Kalbelia, Sapera, Navdigar, Kubutar |
| 18. Dahait, Dahayat, Dahat | 39. Pasi |
| 19. Dewar | 40. Rujhar |
| 20. Dhanuk | 41. Sansi, Saasia |
| 21. Dhed, Dher | 42. Silawat |
| | 43. Zamral] |
| | [44. Turi] |

[PART XXIV.—Uttaranchal

- | | |
|--------------|------------------------------------|
| 1. Agaria | 24. Chamar, Dhusia, Jhusia, Jatava |
| 2. Badhik | 25. Chero |
| 3. Badi | 26. Dabgar |
| 4. Baheliya | 27. Dhangar |
| 5. Baiga | 28. Dhanuk |
| 6. Baiswar | 29. Dharkar |
| 7. Bajaniya | 30. Dhobi |
| 8. Bajji | 31. Dom |
| 9. Balhar | 32. Domar |
| 10. Balai | 33. Dusadh |
| 11. Bulmiki | 34. Dharmi |
| 12. Bangali | 35. Dhariya |
| 13. Banmanus | 36. Gond |
| 14. Bansphor | 37. Gwal |
| 15. Barwar | 38. Habura |
| 16. Basor | 39. Hari |
| 17. Bawariya | 40. Hela |
| 18. Beldar | 41. Kalabaz |
| 19. Beriya | 42. Kanjar |
| 20. Bhantu | 43. Kapariya |
| 21. Bhuiya | 44. Karwal |
| 22. Bhuyiar | 45. Kharaita |
| 23. Boria | 46. Kharwar (excluding Vanwasi) |

1 Ins by Act 28 of 2002, s 19 and the Third Sch. (w.e.f. 1-11-2000).

2 Ins by Act 31 of 2007, s 2

3 Ins by Act 29 of 2000, s 34 and the Fifth Sch. (w.e.f. 9-11-2000).

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Constitution (Scheduled Castes) Order, 1950
(PART III— Rules and Orders under the Constitution)

47. Khatik
48. Kharot
49. Kol
50. Kori
51. Korwa
52. Lalbegi
53. Majhwar
54. Mazhabi
55. Musahar
56. Nat
57. Pankha
58. Parahiya
59. Pasi, Tarmali
60. Patari
61. Sahariya
62. Sanaurhiya
63. Sansiya
64. Shilpkar
65. Turaiha.]

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"PART XXV.—Telangana

1. Adi Andhra
2. Adi Dravida
3. Anamuk
4. Aray Mala
5. Arundhatiya
6. Arwa Mala
7. Bariki
8. Bavuri
9. Beda (Budga) Jangam
10. Bindla
11. Byagara, Byagari
12. Chachati
13. Chalavadi
14. Chamar, Mochi, Muchi, Chamar-Ravidas, Chamar-Rohidas
15. Chambhar
16. Chandala
17. Dakkal, Dokkalwar
18. Dandasi
19. Dhor
20. Dom, Dombara, Paidi, Pano
21. Ellamalawar, Yellammalawandlu
22. Ghasi, Haddi, Relli, Chanchandi
23. Godari
24. Gosangi
25. Holeyā
26. Holeyā Dasari
27. Jaggali
28. Jambuvulu
29. Kolupulvandlu, Pambada, Pambanda, Pambala
30. Madasi Kuruva, Madari Kuruva
31. Madiga
32. Madiga Dasu, Mashteen
33. Mahar
34. Mala, Mala Ayawaru
35. Mala Dasari
36. Mala Dasu
37. Mala Hannai
38. Malajangam
39. Mala Masti
40. Mala Sale, Nethani

41. Mala Sanyasi
42. Mang
43. Mang Garodi
44. ~~Manne~~
45. Mashti
46. Matangi
47. Mehtar
48. Mitha Ayyalvar
49. Mundala
50. Paky, Motti, Thoti
51. Pamidi
52. Panchama, Pariah
53. Relli
54. Samagara
55. Sarban
56. Sapru
57. Sindholu, Chindollu
58. Yatala
59. Valluvan."

THE CONSTITUTION (SCHEDULED CASTES) ²[(UNION TERRITORIES)] ORDER 1951
C.O. 32

In exercise of the powers conferred by clause (1) of article 341 of the Constitution of India, as amended by the Constitution (First Amendment) Act, 1951, the President is pleased to make the following Order, namely:—

1. This Order may be called the Constitution (Scheduled Castes) ²[(Union Territories)] Order, 1951.

2. Subject to the provisions of this Order, the castes, races or tribes or parts of, or groups within, castes or tribes, specified in ¹[Parts I to III] of the Schedule to this Order shall, in relation to the ²[(Union territories)] to which those parts respectively relate, be deemed to be Scheduled Castes so far as regards members thereof resident in the localities specified in relation to them respectively in those Parts of that Schedule.

³[3. Notwithstanding anything contained in paragraph 2, no person who professes a religion different from the Hindu, ⁴[the Sikh or the Buddhist] religion shall be deemed to be a member of a Scheduled Caste.]

⁵[4. Any reference in this Order to a Union territory in Part I of the Schedule shall be construed as a reference to the territory constituted as a Union territory, as from the first day of November, 1956, any reference to a Union territory in Part II of the Schedule shall be construed as a reference to the territory constituted as a Union territory as from the first day of November, 1966 and any reference to a Union territory in Part III of the Schedule shall be construed as a reference to the territory constituted as a Union territory as from the day appointed under clause (h) of section 2 of the Goa, Daman and Diu Reorganisation Act, 1987.]

²[THE SCHEDULE

PART I.—*Delhi*

Throughout the Union territory: —

- | | |
|---|-------------------------------------|
| 1. Adi-Dharmi | 18. Kabirpanthi |
| 2. Agria | 19. Kachhandna |
| 3. Aheria | 20. Kanjar or Giarah |
| 4. Balai | 21. Khatik |
| 5. Banjara | 22. Koli |
| 6. Bawaria | 23. Lalbegi |
| 7. Bazigar | 24. Madari |
| 8. Bhangi | 25. Mallah |
| 9. Bhil | 26. Mazhabi |
| 10. Chamar, Chanwar Chamar, Jatava or Jatav
Chamar, Mochi, Ramdasia, Ravidasi, Raidasi,
Rehgarh or Raigar | 27. Meghwal |
| 11. Chohra (Sweeper) | 28. Naribut |
| 12. Chuhra (Balmiki) | ⁷ [29. Nat (Rana), Badi] |
| 13. Dhanak or Dhanuk | 30. Pasi |
| 14. Dhobi | 31. Perna |
| 15. Dom | 32. Sansi or Bhedkut |
| 16. Gharranmi | 33. Sapera |
| 17. Julaha (Weaver) | 34. Sikkigar |
| | 35. Singiwala or Kalbelia |
| | 36. Sirkiband.] |

¹ Published with the Ministry of Law Notifn No S.R.O 1427A, dated the 20th September, 1951, Gazette of India, Extraordinary, 1951, Part II, Section 3, page 1198

² Subs. by the Scheduled Castes and Scheduled Tribes Lists (Modification) Order, 1956.

³ Subs. by Act 18 of 1987, s. 19 and the First Sch., for "Parts I to IV" (w.e.f. 30-5-1987)

⁴ Subs. by Act 63 of 1956, s. 3 and the Second Sch.

⁵ Subs. by Act 15 of 1990, s. 3, for "or the Sikh".

⁶ Subs. by Act 18 of 1987, s. 19 and the First Sch., for paragraph 4 (w.e.f. 30-5-1987)

⁷ Subs. by Act 61 of 2002, s. 2 and Second Sch.

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Constitution (Scheduled Castes) (Union Territories) Order, 1951
(PART III—Rules and Orders under the Constitution)

³[PART II].—Chandigarh

- | | |
|---|------------------------------|
| 1. Ad Dharmi | 19. Khatik |
| 2. Bangali | 20. Kori or Koli |
| 3. Barar, Burar or Berar | 21. Marija or Marecha |
| ⁴ [4. Barwal, Barwala] | 22. Mazhabi |
| 5. Bauria or Bawaria | 23. Megh |
| 6. Bazigar | 24. Nat |
| 7. Balmiki, Chura or Bhangi | 25. Od |
| 8. Bhanjra | 26. Pasi |
| 9. Chamar, Jatia Chamar, Rehgar, Raigar,
Ramdasi or Ravidasi | 27. Perna |
| 10. Chanal | 28. Pherera |
| 11. Dagi | 29. Sanhar |
| 12. Darain | 30. Sanhal |
| 13. Dhanak | 31. Sansoi |
| 14. Dhogri, Dhangri or Siggri | 32. Sansi, Bhedkut or Manesh |
| 15. Dumna, Mahasha or Doom | 33. Sapela |
| 16. Gagra | 34. Sarera |
| 17. Gandhila or Gandil Gondola | 35. Sikkigar |
| 18. Kabirpanthi or Julaha | 36. Sirkiband.] |

⁶[PART III. — Daman and Diu

Throughout the Union territory:—

- | | |
|-----------------------------------|-------------------------|
| 1. Bhangi (Hadi) | 4. Mahyavanshi (Vankar) |
| ² [2. Chambhar, Mochi] | 5. Mang.] |
| 3. Mahar | |

¹ Part II relating to Himachal Pradesh omitted by Act 33 of 1970, s. 19 and the Second Sch. (w.e.f. 25-1-1971).
² Parts III and IV relating to Manipur and Tripura respectively omitted by Act 81 of 1971, s. 25(2) and the Third Sch. (w.e.f. 21-1-1972).
³ Added by Act 31 of 1966, s. 27 and the Ninth Sch. (w.e.f. 1-11-1966).
⁴ Part V re-numbered as Part II by Act 81 of 1971, s. 25(2) and the Third Sch. (w.e.f. 21-1-1972).
⁵ Subs. by Act 61 of 2002, s. 2 and the Second Sch.
⁶ Original Part III relating to Mizoram omitted and Part IV renumbered as Part III by Act 34 of 1986, s. 13 and the Second Sch. (w.e.f. 20-2-1987). Original Part III relating to Arunachal Pradesh omitted by Act 69 of 1986, s. 16 and the Second Sch. (w.e.f. 20-2-1987).
⁷ Omitted by Act 34 of 1986, s. 2 and the Second Sch. (w.e.f. 20-2-1987).

THE CONSTITUTION (JAMMU AND KASHMIR) SCHEDULED CASTES ORDER, 1956

C.O. 52

In exercise of the powers conferred by clause (1) of article 341 of the Constitution of India, the President, after consultation with the Sadar-i-Riyasat of Jammu and Kashmir, is pleased to make the following Order, namely:-

1. This Order may be called the Constitution (Jammu and Kashmir) Scheduled Castes Order, 1956.
2. The castes specified in the Schedule to this Order shall, for the purposes of the Constitution, be deemed to be Scheduled Castes in relation to the State of Jammu and Kashmir:

Provided that no person who professes a religion different from the Hindu, the Sikh or the Buddhist religion.

THE SCHEDULE

- | | |
|--|-------------------------|
| 1. Barwala | 8. Gardi |
| 2. Basith | 9. Jolaha |
| 3. Batwal | 10. Megh or Kabirpanthi |
| [4. Chamar or Ramdasia, Chamar-Ravidas,
Chamar-Rohidas] | 11. Ratai |
| [5. Chura, Bhangi, Balmiki, Mehtar] | 12. Saryara |
| 6. Dhyar | 13. Watal. |
| [7. Doom or Mahasha, Dumna] | |

¹ Published with the Ministry of Law No. S.R.O. 3135A dated the 22nd December, 1956. Gazette of India, Extraordinary, 1956, Part II, Section 3, page 2686A
² Subs. by Act 13 of 1990, s. 6, for "or the Sikhs" (w.e.f. 1.3.6.1990)
³ Subs. by Act 61 of 2002, s. 2 and Second Sch.

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(THE CONSTITUTION (DADRA AND NAGAR HAVELI) SCHEDULED CASTES ORDER, 1962

C.O. 64

In exercise of the powers conferred by clause (1) of article 341 of the Constitution of India, the President is pleased to make the following Order, namely:-

1. This Order may be called the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962.

2. The castes, races or tribes, or parts of, or groups within, castes, races or tribes specified in the Schedule to this Order, shall, for the purposes of the Constitution, be deemed to be Scheduled Castes in relation to the Union territory of Dadra and Nagar Haveli so far as regards members thereof resident in that Union territory:

Provided that no person, who professes religion different from the Hindu¹ [the Sikh or the Buddhist] religion, shall be deemed to be a member of a Scheduled Caste.

THE SCHEDULE

1. Bhangi
2. Chamar

3. Mahar
[4. Mahayavanshi.]

¹ Published with the Ministry of Law Notification No. G.S.R. 300, dated the 30th June, 1962, Gazette of India, Extraordinary, 1962, Part II, Section 3, page 389.

² Subs. by Act 15 of 1990, s. 3, for "or the Sikh" (w.e.f. 3-6-1990).

³ Subs. by Act 61 of 2002, s. 2 and Fourth Sch.

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'THE CONSTITUTION (PONDICHERRY) SCHEDULED CASTES ORDER, 1964

C.O. 68

In exercise of the powers conferred by clause (1) of article 341 of the Constitution of India, the President is pleased to make the following Order, namely:--

1. This Order may be called the Constitution (Pondicherry) Scheduled Castes Order, 1964.
2. The castes, races or tribes or parts of or groups within castes, races or tribes specified in the Schedule to this Order shall, for the purposes of the Constitution, be deemed to be Scheduled Castes in relation to the Union territory of Pondicherry so far as regards members thereof resident in that Union territory:

Provided that no person, who professes a religion different from the Hindu [the Sikh or the Buddhist] religion shall be deemed to be a member of a Scheduled Caste.

THE SCHEDULE

- | | |
|---------------------|------------------------|
| 1. Adi Andhra | 9. Pallan |
| 2. Adi Dravida | 10. Parayan, Sambavar |
| 3. Chakkiliyan | 11. Samban |
| 4. Jambuvulu | 12. Thoti |
| 5. Kuravan | 13. Valluvan |
| 6. Madiga | 14. Vetar |
| 7. Mala, Mala Masti | 15. Vettiyan. |
| 8. Paky | [16. Puthirai Vannan.] |

1. Published with the Ministry of Law Notice No. G.S.R. 419, dated the 5th March, 1964, Gazette of India, Extraordinary, 1964 Part II, Section 3(i), page 327
2. Subs. by Act 15 of 1990, s. 7, for "or the Sikh" (w.e.f. 3-6-1990)
3. Ins. by Act 61 of 2002, s. 2 and Fifth Sch

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'THE CONSTITUTION (SIKKIM) SCHEDULED CASTES ORDER, 1978

C.O. 110

In exercise of the powers conferred by clause (1) of article 341 of the Constitution of India, the President, after consultation with the Governor of the State of Sikkim, is pleased to make the following order, namely:-

1. This Order may be called the Constitution (Sikkim) Scheduled Castes Order, 1978.

2. The castes, races or tribes, or parts of, or groups within, castes, races or tribes specified in the Schedule to this Order, shall, for the purposes of the Constitution, be deemed to be Scheduled Castes in relation to the State of Sikkim so far as regards members thereof resident in that State:

Provided that no person, who professes a religion different from the Hindu², the Sikh or the Buddhist religion shall be deemed to be a member of a Scheduled Caste:

THE SCHEDULE

- | | |
|----------------------------------|-------------------|
| 1. Damai (Nepali) | 3. Majhi (Nepali) |
| 2. Kami (Nepali), Lohar (Nepali) | 4. Sarki (Nepali) |

1. Published with the Ministry of Law, Justice and Company Affairs Notifi. No. G.S.R. 334(E), dated the 22nd June, 1978, Gazette of India, Extraordinary, 1978, Part II, Section 3 (1), page 545(a)
2. Subs. by Act 15 of 1990, s. 7, for "or the Sikh" (w.e.f. 3-6-1990)

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Modalities for deciding claims for inclusion in, exclusion from and other modifications in the Orders specifying Scheduled Castes and Scheduled Tribes lists

Modalities for deciding claims for inclusion in, exclusion from and other modifications in the Orders specifying Scheduled Castes and scheduled Tribes have been notified. Such proposals are required to be processed as indicated below: -

(a) Cases favoured by both the State Governments and the Registrar General of India (RGI) in their most recent reports would be referred to the National Commission for Scheduled Castes and Scheduled Tribes for their opinion. They would be forwarded to the Commission individually or in batches, as may be practicable, along with the comments of the State Governments and the RGI as well as any relevant material/information furnished by them or by representations.

(b) Some issues concern not one but several States e.g. the status of SC/ST migrants. These would also be referred to the National Commission if the RGI and majority of concerned States have supported modification.

(c) It may be suggested to the Commission that, while examining the above cases, they should associate, through panels or other means, expert individuals, organizations and institutions in the fields of anthropology, ethnography and other social sciences, in addition to the State Governments, RGI and the Anthropological Survey of India, on a regional basis. They may also consider holding public hearings in areas relevant to the claims under examination. These guidelines cannot be binding on the Commission, but may be suggested in the interest of fuller examination of the cases. The Commission would also be requested to give priority to cases in which the Courts have given directives regarding decision within a stipulated time period. (In such cases, extension of time would be sought from the courts where necessary, citing these modalities for the determination of claims). Such cases would be separately processed and sent for earlier decision.

(d) Amending legislation would be proposed to the Cabinet in all cases in which the National Commission, RGI as well as the State Governments have favoured modification. Those cases with which the State Governments and the RGI are in agreement, but which the Commission have not supported, would be rejected at the level of Minister for Social Justice and Empowerment.

(e) Claims for inclusion, exclusion or other modifications that neither the RGI nor the concerned State Governments have supported would not be referred to the National Commission. These would be rejected at the level of the Minister for Social Justice and Empowerment.

(f) "In case of claims recommended by the concerned State Governments/Union Territory Administrations, but not agreed to by the Registrar General of India, the concerned State Government/ Union Territory Administration would be asked to review and further justify their recommendations in the light of comments of RGI. On receipt of the further clarification from the State Government/ Union Territory Administration, the proposal would be referred to the RGI for comments. In such cases, where the RGI does not agree to the point of view of the State Government/ Union Territory Administration on a second reference, the Government of India may consider rejection of the said proposals."

(g) Claims in respect of which the comments of either the RGI or the State Government or of both are awaited would remain under consideration until their views

are received. Thereafter, they would be dealt with in accordance with the modalities at (a) to (f) above.

(h) Claims recommended suo-moto by the National Commission would be referred to RGI and the State Governments. Depending on their responses, they would be disposed of in accordance with the modalities at (d) to (f) as may be applicable.

MINUTES OF THE SIXTH SITTING OF THE STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT HELD ON WEDNESDAY, 26TH NOVEMBER, 2014.

The Committee met from 1500 hrs. to 1630 hrs. in Committee Room 'D', Parliament House Annexe, New Delhi.

PRESENT

SHRI RAMESH BAIS - CHAIRMAN

MEMBERS

LOK SABHA

3. Shri Jasvantsinh Sumanbhai Bhabhor
4. Kunwar Bharatendra
5. Shri Santokh Singh Chaudhary
6. Shri Jhina Hikaka
7. Smt. Maragatham K.
8. Prof. A.S.R. Naik
9. Sadhvi Savitri Bai Phule
10. Dr. Udit Raj

RAJYA SABHA

10. Smt. Jharna Das Baidya
11. Smt. Sarojini Hembram
12. Shri Praveen Rashtrapal
13. Smt. Vijila Sathyananth
14. Smt. Wansuk Syiem

LOK SABHA SECRETARIAT

1. Shri Ashok Sajwan - Director
2. Shri Kushal Sarkar - Additional Director

REPRESENTATIVES OF THE MINISTRY/DEPARTMENT/COMMISSION

SL. NO.	NAME	DESIGNATION
REPRESENTATIVES OF MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (DEPARTMENT OF SOCIAL JUSTICE AND EMPOWERMENT)		
1.	Shri Sudhir Bhargava	Secretary
2.	Shri Anoop Kumar Srivastava	Special Secretary
3.	Shri Sanjeev Kumar	Joint Secretary
REPRESENTATIVES OF THE REGISTRAR GENERAL & CENSUS COMMISSIONER, INDIA		
1.	Shri Deepak Rastogi	Additional Registrar General, India
2.	Dr. Pratibha Kumari	Assistant Registrar General
REPRESENTATIVES OF NATIONAL COMMISSION FOR SCHEDULED CASTES		
1.	Dr. Vinod Aggarwal	Secretary
2.	Smt. Smita S. Choudhari	Joint Secretary
REPRESENTATIVES OF MINISTRY OF LAW AND JUSTICE (LEGISLATIVE DEPARTMENT)		
1.	Dr. Reeta Vasishtha	Joint Secretary & Legislative Counsel
2.	Shri K.R. Saji Kumar	Additional Legislative Counsel

2. At the outset, the Chairperson welcomed the Members and representatives of the Ministry of Social Justice and Empowerment (Department Social Justice and Empowerment), Registrar General and Census Commissioner, National Commission for Scheduled Castes and Ministry of Law and Justice (Legislative Department). The Chairperson drew the attention of the witnesses to Direction 55(1) of the Directions by the Speaker, Lok Sabha. He then asked the Secretary, Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment) to brief the Committee on the contents of "The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2014" as well as its objectives and reasons.

3. The broad issues discussed at the meeting relating to the Bill are as follows :-
- (i) Criteria and procedure for accepting and rejecting proposals in the Scheduled Castes list.
 - (ii) Conducting fresh survey and making available ethnographic data of communities for inclusion in the Scheduled Castes list.
 - (iii) Increasing the percentage of reservation of Scheduled Castes in proportion to the population of 2011 Census.
 - (iv) The Government may consider for inclusion of Namasudra, dalit Christian and Madari communities in the list of Scheduled Castes.
 - (v) Reasons for delay in laying reports of National Commission for Scheduled Castes in Parliament
 - (vi) Need to discuss reports of National Commission for Scheduled Castes in Parliament.
4. The representatives of the Ministries responded to the queries raised by the Members to the extent possible. The Chairperson directed them to furnish written replies to those points which could not be replied to.
5. The Chairperson thanked the Secretaries and other officials of the Ministries for giving valuable information to the Committee and expressing their views in a free and frank manner on the issues raised by the Members.
6. The verbatim proceedings were kept on record.

The witnesses then withdrew.

The Committee then adjourned.

MINUTES OF THE TENTH SITTING OF THE STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT HELD ON WEDNESDAY, 17TH DECEMBER, 2014.

The Committee met from 1500 hrs. to 1610 hrs. in Committee Room 'B', Parliament House Annexe, New Delhi.

PRESENT

SHRI RAMESH BAIS - CHAIRMAN

MEMBERS

LOK SABHA

2. Shri Jasvantsinh Sumanbhai Bhabhor
3. Kunwar Bharatendra
4. Shri Dilip Singh Bhuria
5. Shri Santokh Singh Chaudhary
6. Shri Sadashiv Lokhande
7. Smt. Maragatham K.
8. Prof. A.S.R. Naik

RAJYA SABHA

9. Smt. Jharna Das Baidya
10. Shri Ahamed Hassan
11. Smt. Sarojini Hembram
12. Shri Praveen Rashtrapal
13. Shri Nand Kumar Sai
14. Smt. Vijila Sathyananth

LOK SABHA SECRETARIAT

1. Shri Ashok Kumar Singh - Joint Secretary
2. Shri Ashok Sajwan - Director
3. Shri Kushal Sarkar - Additional Director

2. At the outset, Hon'ble Chairman welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to consider and adopt the First, Second, Third and Fourth Reports on Demands for Grants (2014-15) of the Ministries of Social Justice and Empowerment (Departments of Social Justice and Empowerment and Disability Affairs), Tribal Affairs and Minority Affairs respectively, Fifth Report on "The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2014" and Sixth Report on "The Scheduled Castes and the Scheduled Tribes (Prevention of atrocities) Amendment Bill, 2014".

3. Thereafter, the Committee considered and adopted the above Reports without modifications and authorized the Chairman to finalize these draft Reports and present the same to Parliament.

The Committee then adjourned.